



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMIL NADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II along with relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by G.
G. RAMARAJU
RAMARAJU
Date: 2019.02.06
16:08:33 +05'30"
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

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POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905220231769

DATED: 06/02/2019.

PROCEEDINGS NO.F.2029SPR/RS/DEE/TNPCB/SPR/A/2019 DATED: 06/02/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY S.F.No. 325/4, 109/1A1, 109/1A2, SIRUTHAMUR village Uthiramerur Taluk and Kancheepuram District – Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1.Your Application for CTO dated 04/02/2019
 2.IR.No: F.2029SPR/RS/AE/SPR/2018 dated 05/02/2019
 3.Minutes of the 182nd DLCCC meeting held on 05/02/2019 vide Item No 182-01

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY
S.F.No.325/4,109/1A1,109/1A2,
SIRUTHAMUR Village,
Uthiramerur Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending March 31, 2023.

G: RAMARAJ
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Proprietor,
M/s.D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY,
S.F.No:325/4,109/1 A1,109/1 A2,Sirudhamur Village,Uthiramerur Taluk,Kancheepuram District,
Pin: 603406

Copy to:

- 1.The Commissioner, UTHIRAMERUR-Panchayat Union, Uthiramerur Taluk, Kancheepuram District.
2. Copy submitted to the Member-Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This consent to operate is valid for operating the facility for the manufacture of products (Col.2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
1.	Quarrying of Gravel in an extent of area 3.01.50 Ha at S.F No.325/4, 109/1A1, 109/1A2, Sirudhamur Village lying in Lat 12°43'34"N to 12°43'42"N & Long 79°51'04"E to 79°51'11"E	50172	M ³ /5 years
2.	Quarrying of Rough Stone in an extent of area 3.01.50 Ha at S.F No.325/4, 109/1A1, 109/1A2, Sirudhamur Village lying in Lat 12°43'34"N to 12°43'42"N & Long 79°51'04"E to 79°51'11"E	721040	M ³ /5 years

- This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/A amendment has to be obtained.

I	Point source emission with stack :	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
Stack No.	Point Emission Source			
II	Fugitive/Noise emission :	Type of emission	Control measures	
Sl. No.				
1.	Drilling and Blasting	Fugitive	Water Sprinkling	
2.	Vehicular Movement	Fugitive	Water Sprinkling	

- The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl. Parameter	Unit	Tolerance limits	Stacks
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- Annexure enclosed if applicable.
- The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate-Matter (Size Less than 10 micro-M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate-Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m ³ milligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below.

Sl. No.	Limits in L,Leg.-dB(A)	Day Time	Night Time
1.	Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl.No.3 above.

5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall comply with the conditions stipulated in Environmental Clearance issued vide Lr. No. DEIAA-DIA/TN/MIN/79/Q3/2018 -KPM/EC No.29-2018 dated: 03.10.2018.

2. The unit shall comply the conditions stipulated in the Quarry lease agreement made with the District Collector, Kancheepuram Dated 20.12.2018.

3. The unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide Proceedings No. Rc. 79/Q3/2018 dated 20.12.2018.

4. The unit shall comply with rules and regulations of Department of Geology and mining.

5. The unit shall carry out the mist water spraying to suppress the dust generated during the drilling operations and as well as in the vehicle movement area.

6. The industry shall provide personal safety equipments as mentioned in the mining plan to the workers.

7. The unit shall develop adequate green belt.

8. The unit has to ensure that the mining activity shall not attract any complaints from the public.

9. The unit shall not 'use and throwaway plastic ' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc., plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

G. RAMARAJU

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

Digitally signed by G.

RAMARAJU

Date: 2019.02.06 16:05:53

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.

This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.

The conditions imposed shall continue in force until revoked under Section 21 of the Act.

After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.

The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.

The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.

The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.

The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.

The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.

The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.

In case of any episodic discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.

If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.

The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.

The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-1 along with relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the

POLLUTION PREVENTION PAYS



भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम: विस्फोटक विभाग | Formerly - Department of Explosives
A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन | A & D - Wing, Block 1-8, 11nd Floor, Shastri Bhavan
26 हड्डोउस रोड, नुंगम्बक्कम चेन्नै | 26 Haddous Road, Nungambakkam Chennai 600006
फोन (Phone):- 28281023 | फैक्स (Fax):- 28284848

संख्या (No.): E/SC/TN/22/164(E10462)

दिनांक (Date): 28/06/2019

सेवा में | To,

M/s UDAYAM EXPLOSIVES Proprieter, J.Sivakumar,
NO.6/22, Ramani Nagar, 2nd Street, Mudichur Road, West Tambaram, Chennai, Town Village - Chennai
District-CHENNAI, State-Tamil Nadu, Pincode - 600045

विषय :

Survey No(s):4/1, ग्राम Nattarasampattu, जिला KANCHIPURAM, राज्य Tamil Nadu में गेसर्स M/s.UDAYAM EXPLOSIVES Proprieter, J.Sivakumar द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत I.E-3 में जारी अनुज्ञप्ति सं E/SC/TN/22/164(E10462) के संशोधन संदर्भ में।
(डाक पते में परिवर्तन)

Subject:

Possession for Use of Explosives from magazine situated at Survey No(s):4/1, Nattarasampattu, Dist. KANCHIPURAM, Tamil Nadu -Licence No.: E/SC/TN/22/164(E10462) granted in Form I.E-3 of Explosives Rules, 2008 -
(Change in Postal Address).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 17205 दिनांक 12/06/2019 का संदर्भ ग्रहण करें।
Please refer to your letter no. 17205 dated 12/06/2019.

अनुज्ञप्ति संख्या E/SC/TN/22/164(E10462) डाक पते में परिवर्तन के संदर्भ में यथा संशोधित कर भेजी जा रही है।
The Licence No.: E/SC/TN/22/164(E10462) is forwarded herewith duly amended in respect of followings:
Change in Postal Address as above

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below:

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Nitrate Mixture	2	0	0	1800	Kg
2	Safety Fuse	6	1	0	5000	Mtrs
3	Detonating Fuse	6	2	0	30000	Mtrs
4	Detonators	6	3	0	40000	Nos.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : 25 गुना
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)]: 25 times as above.

यह अनुज्ञप्ति दिनांक 31 मार्च 2023 तक प्रवृत्त रहेगी।
This Licence shall remain valid till 31st day of March 2023.

आपके खाते में रुपये 600/- की राशि शेष है जो इस संदर्भ को उद्घृत करते हुए भविष्य के संव्यवहार में समायोजित की जा सकती है।
An amount of Rs. 600/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(डी.सी.पान्देय) | D.C.PANDEY

विस्फोटक नियंत्रक | Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
दक्षिणांचल, चेन्नै | South Circle, Chennai

प्रतिलिपि प्रेषित | Copy Forwarded to:

- District Magistrate, KANCHIPURAM, Tamil Nadu with reference to his Noc No: ROC.29896/94/R-2 Dated: 31/01/1995
- Superintendent of Police, KANCHIPURAM, Tamil Nadu

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
दक्षिणांचल, चेन्नै | South Circle, Chennai

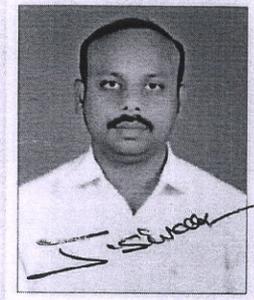
(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/TN/22/164(E10462)
वार्षिक फीस रूपर (Annual Fee Rs): 6700/-



1. Licence is hereby granted to

M/s.UDAYAM EXPLOSIVES Proprietor, J.Sivakumar (अधिभोगी / Occupier : J.SIVAKUMAR), NO.6/22, Ramani Nagar, 2nd Street, Mudichur Road, West Tambaram, Chennai, Town/Village - Chennai, District-CHENNAI, State-Tamil Nadu, Pincode - 600045

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonators, के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: - (क) (a)

Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	1800 Kg.
2.	Safety Fuse	6,1	0	5000 Mtrs
3.	Detonating Fuse	6,2	0	30000 Mtrs
4.	Detonators	6,3	0	40000 Nos.

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

25 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/SC/TN/22/164(E10462)

दिनांक (Dated) 20/08/1998

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s), 4/1, ग्राम (Town/Village) : Nattarasampattu

जिला (District)
दूरभाष (Phone)

KANCHIPURAM

राज्य (State)
ई मेल (E-Mail)

पुलिस थाना (Police Station) : MANIMANGALAM

Tamil Nadu
पिनकोड (Pincode)
फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

Main room, Lobby and Detonators room

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2

9. यह अनुज्ञप्ति तारीख 31 मार्च 2008 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2008.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निदिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 20/08/1998

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/08/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 04/09/2012
- Change in Postal Address dated : 04/09/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 08/02/2013
- Change in Postal Address dated : 28/06/2019

नवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख
Date of Renewal

23/04/2019

समाप्ति की तारीख
Date of Expiry

31/03/2023

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

Sd/-

Jt. Chief Controller of Explosives, South Circle, Chennai

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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தமிழ்நாடு தமில்நாடு TAMIL NADU

1757
9/2/19

Udayam Explosives
Chennai - 63

51AA 408857

R. NIRMALA
Stamp vendor
9, SHANMUGAM ROAD,
TAMBARAM, CHENNAI-45.
No.: 9565 B1/2000 DL.7.9 2010

BLASTING WORK CONTRACT AGREEMENT

THIS AGREEMENT is executed at Chennai on this 9th FEB 2019 by and between:

- 1) Sri.J.SIVAKUMAR, S/o Sri. Jawahar, Udayam Explosives, New No.56, Kattabomman Street, Kamarajar nagar New Perungalathur, Chennai - 600 063, hereinafter called FIRST PARTY.
- 2) Mr. D.SARATHKUMAR, S/O. P.Devu, No:5/265, Annai Therasa street, Pream Nagar ,Pozhichalur, Chennai - 600074 , hereinafter called SECOND PARTY.

WHEREAS the above terms party of the first part and the party of the second part shall mean and included wherever the contract so permit their respective heirs successors, representatives, administrators and assign etc.

Sivakumar

x *Sarath*

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① तमिलनाडु TAMIL NADU
Udayam Explosives
Chennai - 63

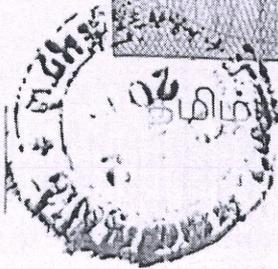
51AA 408858
R. NIRMALA
Stamp Vendor
9, SHANMUGAM ROAD,
TAMBARAM, CHENNAI-45.
No. 9566 912000 8.7.8 27

WHEREAS the party of the second part is the holder of quarry lease Survey Nos: 325/4 (2.55.00), 109/1A1 (0.15.00), 109//1A2 (0.31.50), Siruthamur Village, Utthiramerur Taluk, Kanchipuram District over all extent of 3.01.50 Hectares for a period from 20.12.2018 to 19.12.2023 - (Five years) as per the order of the Kanchipuram District Collector. RC.No.79/Q3/2018 dated: 20.12.2018.

WHEREAS for extraction of boulder blocks from the said quarry's rock, have to be blasted with explosive materials and for possession of the explosive materials and of using them a license under the Indian explosive Act, issued by the competent authority is necessary and without the help of the explosive materials is it not possible to blast and extract boulders from quarries.

[Handwritten signature]

x *[Handwritten signature]*



தமிழ்நாடு TAMIL NADU
1759
2/2/19
Udayam Explosives
Chennai-63

51AA 408860

R. NIRMALA
Stamp Vendor
9, SHANMUGAM ROAD,
TAMBARAM, CHENNAI-45
No.: 9566 B1/2000 Dt. 7.9.20

Whereas the party of the first is the holder of the license Bearing NO.E / HQ/ TN / 22 / 405 (E69911) , E/SC/TN/22/164 (E10462) & E/SC/TN/22/551 (E61793) issued by the controller of Explosive Tamil nadu and he is authorized and entitled to make use of explosives for blasting rocks in the quarries with the explosives magazines stored in a place situated at 4/1 & 4/1A, Nattarasampattu village, Sriperumbudur Taluk, Kanchipuram district & E / HQ/ TN / 22 / 480 (E79965) 5/3 & the explosives magazines stored in a place situated at 5/3 & 5/8, Porur Village, Kanchipuram district .

Whereas the party of the second party having come to know the possession of the explosive license by the party of the first part, approached the party of the first part and requested him to assist him in the extraction of blasting of blocks from the above said quarries by using blasting materials under the license issued to him by the competent authority and the party of the first party having agreed to do so,

[Signature]

* *[Signature]*

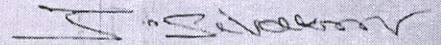
NOW THIS AGREEMENT WITNESS AS FOLLOWS:

- 1) It is agreed that the party of the First shall use explosives under his license for blasting the rocks in the quarries in the aforesaid Survey NO .at the above villages for and on behalf of the party of the Second Part.
- 2) The party of the Second part has to pay the cost of explosives under the blasting the BLACK GRANITE in the aforesaid and for the labour engaged for such operation and that the party of the First part. Being the license holder shall conduct the blasting operating for and on behalf of the party of the Second part in accordance with the terms and conditions of the explosives license.
- 3) If the Second Party fails to pay the cost of explosive as agreed hereunder and the labour charges the First Party has agreed to discontinue the blasting operating without notice and is entitled to recover whatever amounts found due at the time by recourse to legal proceeding or otherwise if any things goes wrong at the time of blasting the entire risk shall go to the Second Party .
- 4) This Agreement shall in force until the expiry of the License of the First Party from the date of this agreement and is subjected to renewal on such terms and conditions as may mutually agreed upon.

IN WITNESS whereof the parties herein so have set their hands to this agreement on the day, month the year first above written in the presence of the following:

PARTY 1

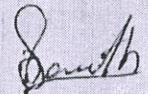
UDAYAM EXPLOSIVES,
Blasting contractor.



Signature

PARTY 2

Mr. D.SARATHKUMAR, S/O. P.Devu,
No:5/265, Annai Therasa street, Pream Nagar,
Pozhichalur, Chennai - 600074.

x 

Signature

Witnesses:

1

2.

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கிராம நிர்வாக அலுவலர், உத்திரமேரூர் வட்டம், NO-83- சிறுதாமர் கிராம
நிர்வாக அலுவலர் அலுவலகம் உத்திரமேரூர்

திகதி: (23-04-2021) மந்திரம் 22-04-2021 அலுவலர் கட்டுரைகள்

மேற்கண்ட கட்டிடக்கலை அலுவலர் மூலம் 109/1A1, 109/1A2,
325/4 - மொத்த பரப்பு 3-015 ஏக்கர்கள் கட்டிடக்கலை அலுவலர் மூலம்
உள்ளடக்கிவைக்க, அனைத்து நிலங்கள் மந்திரம் சமர்ப்பிக்கின்ற சிறப்பிக்க
செய்தவை அலுவலர் மேற்கண்ட தகவலை மந்திரம் அலுவலர் பணி
கருத்து உத்திரமேரூர் வட்டம் Head Surveyor மந்திரம் சமர்ப்பிக்க
பரிசு சீரமை அலுவலர் பணிகள் மேற்கொள்ளும் போது உடனடி
தரமான உரிமை உடனடிப்பட்ட 40 அக்கரைகள் மொத்தம் சமர்ப்பிக்க
பட்ட நிர்வாகம் செய்து வருகிறது கிராம நிர்வாக அலுவலர் மூலம் சமர்ப்பிக்க
அவ்வாறு அனைத்து மந்திரம் சமர்ப்பிக்கின்ற அலுவலர் Total Station

அலுவலர் கருத்து அலுவலர் மேற்கொள்ளப்பட்டது. திகதி
(23-04-2021) மூலம் அலுவலர் மூலம் தகவலை அலுவலர் மூலம்
உடனடிப்பட்ட உத்திரமேரூர் மந்திரம் அலுவலர் சமர்ப்பிக்க, அனைத்து
மந்திரம் சமர்ப்பிக்கின்ற தகவலை கட்டிடக்கலை மந்திரம் கட்டிடக்கலை
தகவலை அலுவலர் மூலம் உடனடிக்கொண்டு மேலும் கட்டிடக்கலை
கட்டிடக்கலை அலுவலர் மூலம் அனைத்து 322 அக்கரைகள்
கட்டிடக்கலை மந்திரம் 325/5 கட்டிடக்கலை அலுவலர் மூலம் அனைத்து
அனைத்து அலுவலர் மூலம் கட்டிடக்கலை அலுவலர் மூலம் அனைத்து
மூலம் உத்திரமேரூர் அனைத்து அனைத்து அனைத்து மேலும்
கட்டிடக்கலை அனைத்து கிராம அனைத்து அனைத்து அனைத்து
அனைத்து அனைத்து அனைத்து அனைத்து அனைத்து

செ. அலுவலர்

23/04/2021

கிராம நிர்வாக அலுவலர்
நெ.83, சிறுதாமர்
உத்திரமேரூர் வட்டம்
காஞ்சிபுரம் மாவட்டம்

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2

Lessee Name & Address	D. Sarathkumar, S/o. Devu, No.5/265, Annai Therasa Street, Prem nagar, Pozhichaloor, Chennai - 74	District Collector's Proceeding & RC.No.	79/Q3/201 8 dated 20.12.2018
Quarry Details		Lease Period :	20.12.2018 To 19.12.2023
Taluk :	Uthiramerur	DMF :	10%
Village:	Sirudhamur		
Sy.No.:	325/4, 109/1A1, 109/1A2		
Extent (Hect.) :	3.01.50		

Sl No	BULK Permit NO	Date	Gravel Amount	Cubic Meter	Stone Amount	Cubic Meter
1	51339	03.01.19	19800	600		-
2	51463	21.01.19	19,800	600		-
3	51551	29.01.19	19800	600		-
4	420	30.01.19		-		-
5	51616	04.02.19	19800	600		-
6	51638	06.02.19		-	17700	300
7	51719	14.02.19	19800	600	17700	300
8		14.02.19		-		-
9	51797	21.02.19	19800	600	17700	300
10	51847	26.02.19	19800	600	17700	300
11	51893	01.03.19		-	17700	300
12	51948	07.03.19	19800	600	17700	300
13	52003	13.03.19	19800	600	17700	300
14	52091	20.03.19	9900	300	35400	600
15	52136	25.03.19	9900	300		-
16	52172	27.03.19	19800	600	35400	600
17	52251	03.04.19	19800	600	35400	600
18	52336	11.04.19	19800	600	35400	600
19	52423	22.04.19	19800	600	35400	600
20	52503	29.04.19	19800	600	35400	600
21	52576	06.05.19	19800	600	35400	600
22	52648	13.05.19	19800	600	35400	600
23	52712	20.05.19	19800	600	35400	600
24	52779	27.05.19	19800	600	35400	600
25	52859	03.06.19	19,800	600	35,400	600
26	52898	06.06.19	19,800	600	35,400	600
27	52932	10.06.19	19,800	600	35,400	600
28	53016	17.06.19	9,900	300	35,400	600
29	53078	24.06.19	19,800	600	35,400	600
30	53174	02.07.19	19800	600	35400	600
31	53248	08.07.19	19800	600	35400	600
32	53340	15.07.19	19800	600	35400	600
33	53418	22.07.19	19800	600	35400	600
34	53507	29.07.19	19800	600	35400	600
35	53567	05.08.19	19800	600	35400	600
36	53645	13.08.19	19800	600	35400	600
37	53732	20.08.19	19800	600	35400	600
38	53805	27.08.19	19800	600	35400	600

2100

77

7

53x60 = 31
32100
1300
303

39	53860	03.09.19	19800	600	35400	600
40	53958	10.09.19	19800	600	35400	600
41	54028	17.09.19	19800	600	35400	600
42	54109	24.09.19	19800	600	35400	600
43	54154	30.09.19	19800	600	35400	600
44	54241	09.10.19	19800	600	35400	600
45	54313	16.10.19	19800	600	35400	600
46	54388	23.10.19	19800	600	35400	600
47	54426	30.10.19	19800	600	35400	600
48	54490	06.11.19	19800	600	35400	600
49	54534	11.11.19	19800	600	35400	600
50	54593	15.11.19	19800	600	35400	600
51	54653	20.11.19	19800	600	35400	600
52	54686	25.11.19	19800	600	35400	600
53	54757	02.12.19	19800	600	35400	600
54	54836	09.12.19	19800	600	35400	600
55	54898	13.12.19	19800	600	35400	600
56	54933	18.12.19	19800	600	35400	600
57	54976	23.12.19	19800	600	35400	600
58	55033	27.12.19	19800	600	35400	600
59	55061	30.12.19	19800	600	35400	600
60	55111	03.01.2020	19800	600	-	-
61	55151	08.01.2020	19800	600	35400	600
62	55235	20.01.2020	19800	600	35400	600
63	55293	24.01.2020	19800	600	35400	600
64	55344	29.01.2020	19800	600	35400	600
65	55388	03.02.2020	19,800	600	35,400	600
66	55433	07.02.2020	19,800	600	35,400	600
67	55446	11.02.2020		-		-
68	55505	14.02.2020	19,800	600	35,400	600
69	55535	17.02.2020	19,800	600	35,400	600
70	55596	21.02.2020	19,800	600	35,400	600
71	55633	25.02.2020	19,800	600	35,400	600
72	55699	02.03.2020	19,800	600	35,400	600
73	55768	09.03.2020	19,800	600	35,400	600
74	55820	13.03.2020	19,800	600	35,400	600
75	55885	19.03.2020	9,900	300	35,400	600
76	55914	07.05.2020	9,900	300	35,400	600
77	56013	19.05.2020	9,900	300	35,400	600
78	56059	26.05.2020	9,900	300	35,400	600
79	56106	01.06.20	19,800	600	35,400	600
80	56164	08.06.20	19,800	600	35,400	600
81	56240	15.06.20	19,800	600	35,400	600
82	56371	06.07.2020	19,800	600	35,400	600
83	56419	13.07.2020	9,900	300	53,100	900
84	56474	20.07.2020	9,900	300	53,100	900
85	56547	28.07.2020	9,900	300	53,100	900
86	56605	04.08.2020	9,900	300	53,100	900
87	56673	13.08.2020	9,900	300	53,100	900
88	56707	18.08.2020	9,900	300		-
89	56738	21.08.2020	9,900	300	53,100	900
90	56884	07.09.2020	9,900	300	53,100	900
91	56970	16.09.2020	9,900	300	53,100	900
92	57008	21.09.2020	9,900	300	53,100	900
93	57064	28.09.2020	9,900	300	53,100	900
94	57132	05.10.2020	9,900	300	53,100	900
95	57201	12.10.2020	9,900	300	53,100	900

96	57260	19.10.2020	9,900	300	53,100	900
97	57327	27.10.2020	9,900	300	53,100	900
98	57404	04.11.2020	9,900	300	53,100	900
99	57448	10.11.2020	9,900	300	53,100	900
100	57540	20.11.2020	9,900	300	53,100	900
101	57600	30.11.2020	9,900	300	53,100	900
102	57677	09.12.2020	9,900	300	53,100	900
103	57728	15.12.2020		-	70,800	1,200
104	57794	22.12.2020		-	70,800	1,200
105	57860	29.12.2020		-	70,800	1,200
106	57921	05.01.2021		-	70,800	1,200
107	57986	18.01.2021		-	70,800	1,200
108	58062	25.01.2021		-	70,800	1,200
109	58127	01.02.2021		-	70,800	1,200
110				-		-
TOTAL			1,653,300	50,100	3,964,800	67,200

TOTAL QUANTITY REMOVED	50,100	67,200
AS PER MINING PLAN APPROVED		
QUANTITY	50,172	721,040
BALANCE QUANTITY AVAILABLE	72	653,840

Permit Exceed date

	1st Approval	2nd Approval
Gravel	50,172	-
R.Stone	721,040	-
TOTAL	771,212	-

No.of days	Valid Upto	Current date		
	20.11.23	21.4.21	943	943
	Per day cubic meter		0	693
	One Month cubic Meter		2	20,801
	One Month Lorry Load (2 Unit)		0	3,467

[Signature]
**ASSISTANT DIRECTOR
(GEOLOGY AND MINING)
KANCHEEPURAM DISTRICT**

[Signature]
15/07/21

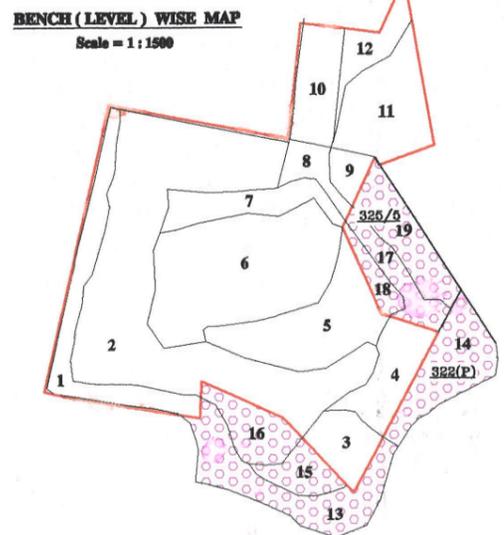
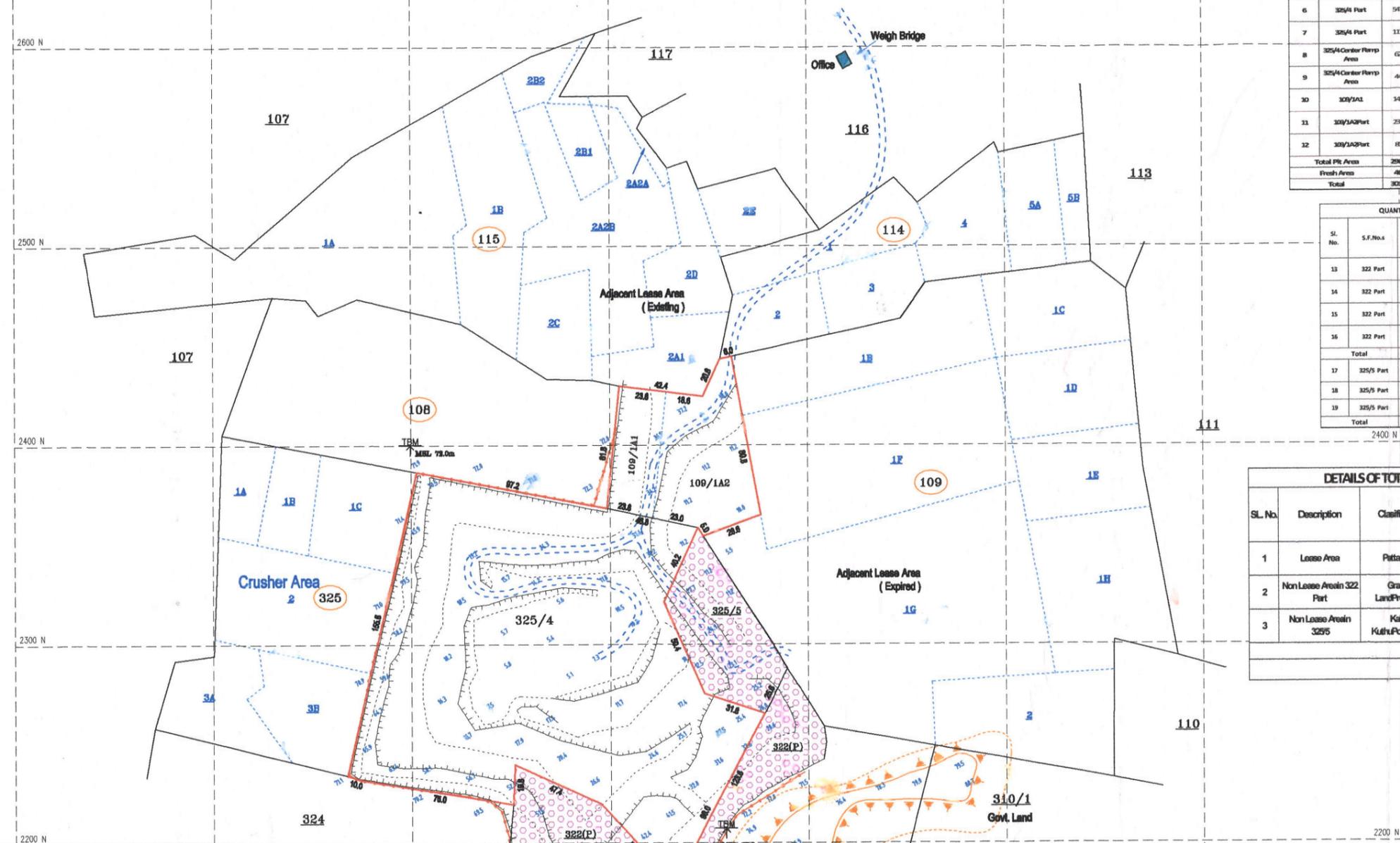
**AS PER THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI
SUO MOTU ORIGINAL APPLICATION NO.69 OF 2021 (SZ) ORDER DATED 17.02.2021
JOINT COMMITTEE INSPECTION IN SIRUTHAMUR VILLAGE OF UTHIRAMERUR TALUK, KANCHEEPURAM DISTRICT.**



QUANTITY OF MINERALS REMOVED FROM THE LEASE HOLD AREA									
Sl.No.	S.F.No.	Extent in Sqm	Avg. Bench Level	Top RL	Bottom RL	Depth in M	Area in Sq.M	Gravel	Rough Stone
1	325/4 West Part	2332	63.1	71.4	68.9	2.5	2332	5480	28290
2	325/4 Part	9733	20.1	71.4	68.9	2.5	9733	24333	44870
3	325/4 East Part	1347	42	71.4	68.9	2.5	1347	2638	2064
4	325/4 East Part	1481	30.2	71.4	68.9	2.5	1481	3203	5725
5	325/4 West Part	2800	13.1	71.4	68.9	2.5	2800	7290	39388
6	325/4 Part	5475	6.6	71.4	68.9	2.5	5475	13889	34233
7	325/4 Part	1170	14.7	71.4	68.9	2.5	1170	2925	6314
8	325/4 Center Ramp Area	625	30	71.4	68.9	2.5	625	1563	24313
9	325/4 Center Ramp Area	448	11	71.4	68.9	2.5	448	1100	2589
10	109/1A1	1424	34.2	71.4	68.9	2.5	1424	3600	4943
11	109/1A2 Part	2540	11	71.4	68.9	2.5	2540	6625	13723
12	109/1A2 Part	857	37.2	71.4	68.9	2.5	857	2145	2767
Total Pit Area		29682						74826	340788
Fresh Area		488							
Total		30170						74826	340788

QUANTITY OF MINERALS REMOVED FROM THE NON LEASE HOLD AREA									
Sl. No.	S.F.No.	Extent in Sqm	Avg. Bench Level	Top RL	Bottom RL	Depth in M	Area in Sq.M	Gravel	Rough Stone
13	322 Part	2497	55.3	71.4	68.9	2.5	2497	6242.5	33959
14	322 Part	1914	42.7	71.4	68.9	2.5	1914	4785	50147
15	322 Part	777	26.6	71.4	68.9	2.5	777	1943	32867
16	322 Part	1138	28.6	71.4	68.9	2.5	1138	2845	45861
Total		6326						15815	162835
17	325/5 Part	920	25.2	71.4	68.9	2.5	920	2300	40204
18	325/5 Part	470	12.5	71.4	68.9	2.5	470	1175	26508
19	325/5 Part	1510	11.2	71.4	68.9	2.5	1510	3775	87127
Total		2900						7250	153839

DETAILS OF TOTAL QUANTITY OF MINERALS REMOVED				
Sl. No.	Description	Classification	Area in Sqm	Total Volume of Mineral (Gravel and Rough Stone) in Cum
1	Lease Area	Patta Land	29682	1482033
2	Non Lease Area in 322 Part	Grazing Land/Propole	6326	178650
3	Non Lease Area in 325/5	Kallan Kuthu/Propole	2900	161039
Total =			38908	1821832
			Total Volume =	1821832 M ³



NOTES :-
 1. All dimensions are in metres (otherwise noted).
 2. TBM has marked on South East side of Fence Stone.
 3. Grid lines are marked at 100m x 100m interval.

INDEX	
	MINING LEASE BOUNDARY
	TEMPORARY BENCH MARK
	FENCE LINE
	EXISTING PIT
	QUARRY ROAD
	DUMP
	NON LEASE AREA
	POWER LINE WITH POLE
	TRANSFORMER
	INFRASTRUCTURE

DATE OF SURVEY : 22.04.2021 to 23.04.2021

LESSEE:
 Thiru. D. SARATHKUMAR,
 S/o. P.DEVU,
 No. 5/265, ANNAI THERESA STREET,
 PREM NAGAR, POLICHALUR,
 CHENNAI - 600 074.

LOCATION OF QUARRY LEASE AREA:
 S.F.NO : 325/4, 109/1A1 & 109/1A2.
 EXTENT : 3.01.5 Ha.
 VILLAGE : SIRUTHAMUR,
 TALUK : UTHIRAMERUR,
 DISTRICT : KANCHEEPURAM,
 STATE : TAMIL NADU.

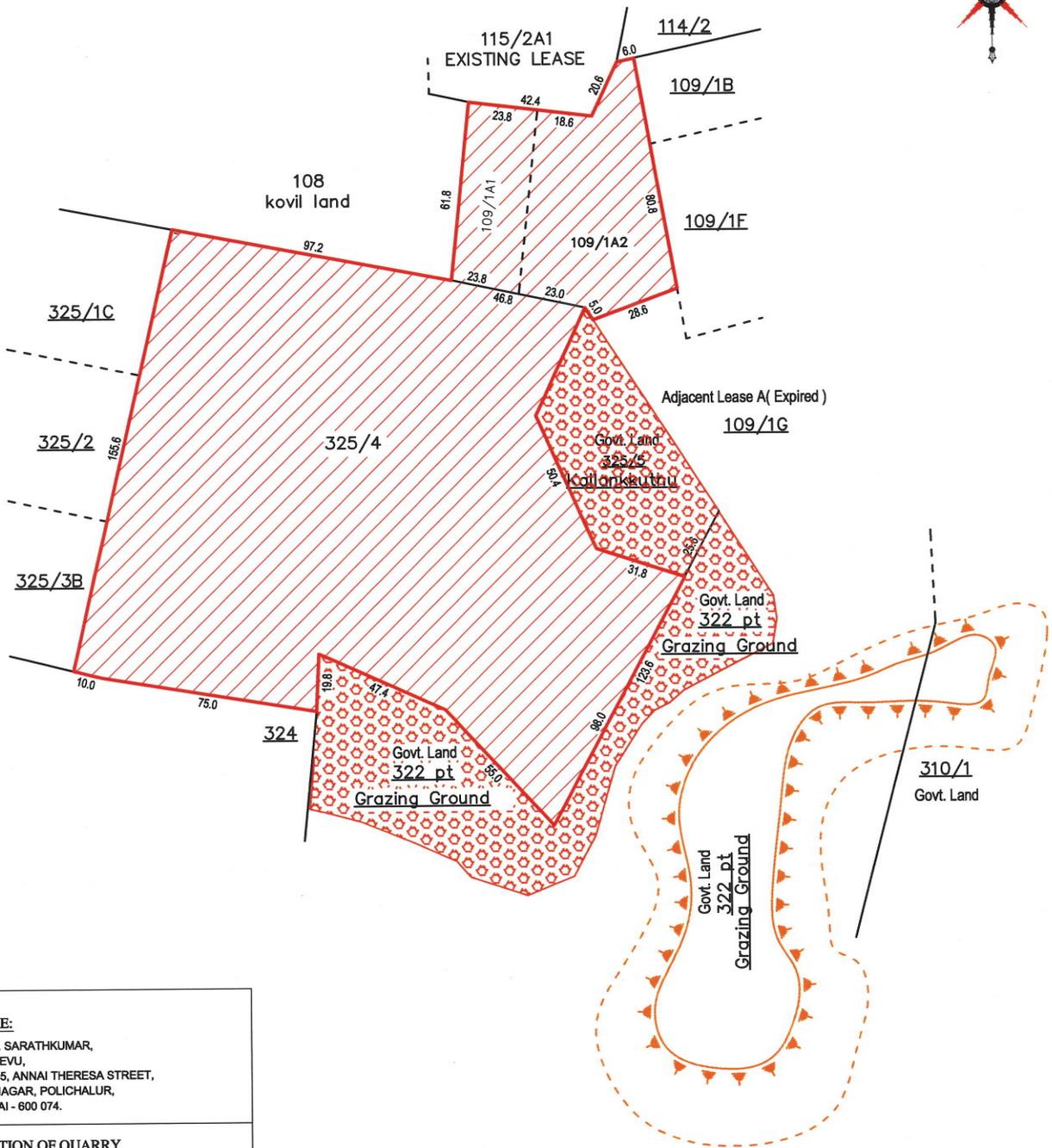
TOPOGRAPHICAL BASE PLAN
 SCALE 1 : 1000

PREPARED BY :

S. VELU
 Sub Inspector of Survey,
 O/o. Assistant Director, Geology and Mining
 Tiruvallur District. Camp at Kancheepuram.

**AS PER THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI
SUO MOTU ORIGINAL APPLICATION NO.69 OF 2021 (SZ) ORDER DATED 17.02.2021
JOINT COMMITTEE INSPECTION IN SIRUTHAMUR VILLAGE OF UTHIRAMERUR TALUK, KANCHEEPURAM DISTRICT.**

Scale 1:2000



LESSEE:
Thiru. D. SARATHKUMAR,
S/o. P.DEVU,
No. 5/265, ANNAI THERESA STREET,
PREM NAGAR, POLICALUR,
CHENNAI - 600 074.

**LOCATION OF QUARRY
LEASE AREA:**
S.F.NO : 325/4, 109/1A1 & 109/1A2.
EXTENT : 3.01.5 Ha.
VILLAGE : SIRUTHAMUR,
TALUK : UTHIRAMERUR,
DISTRICT : KANCHEEPURAM,
STATE : TAMIL NADU.

SURVEY AND INSPECTION DATE
22.04.2021,23.04.2021&15.07.2021

S.VELU 14/7/2021
S.VELU
Sub Inspector of Survey,
O/o. Assistant Director, Geology and Mining
Tiruvallur District. **Camp at Kancheepuram.**

INDEX	
	LEASE HOLD AREA (Patta Land)
	NON LEASE HOLD AREA (Govt Land)
	DUMP AREA (Govt Land)

NOTES :-

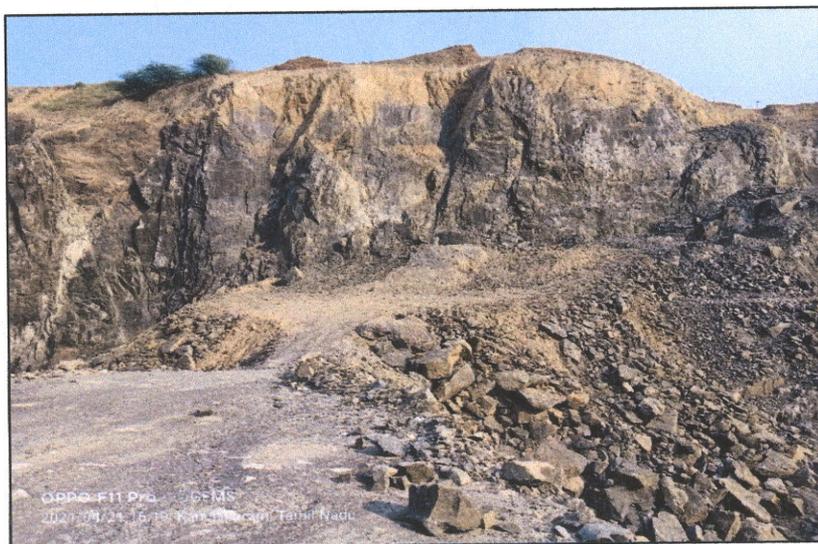
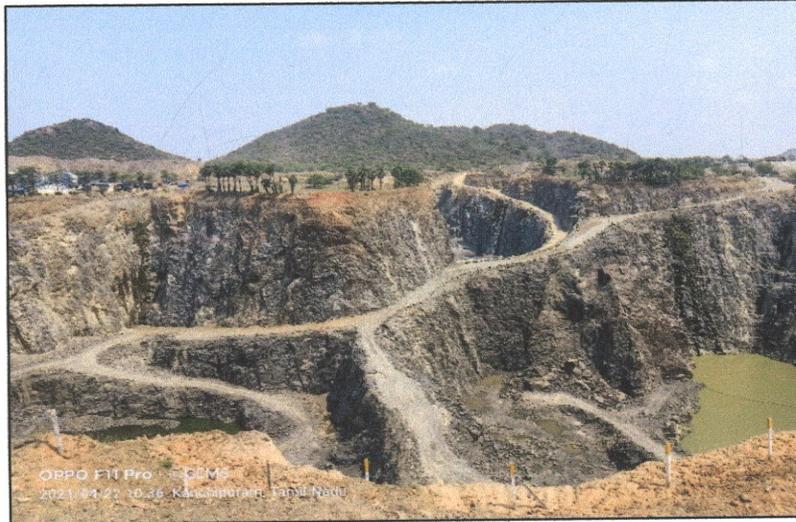
1. All dimensions are in metre (otherwise noted).

Annexure- 12a
Filed Inspection Photos



Annexure-I b

Photos showing the subject Quarry area



AT 13
காஞ்சிபுரம் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறைகள்

முன்னிலை: டாக்டர்.திருமதி.மா.ஆர்த்தி, இ.ஆ.ப.,

ந.க.எண். 79/க்யூ3/2018

நாள்.15.07.2021

பொருள்: கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் மற்றும் கிராவல் மண் - காஞ்சிபுரம் மாவட்டம் - உத்திரமேரூர் வட்டம் - சிறுதாமூர் கிராமம் - புல எண். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) -ல் மொத்த பரப்பு 3.01.50 ஹெக்டேர் பரப்பளவில் அமைந்துள்ள கல்குவாரியில் விதிமீறல் கண்டறியப்பட்டது - குவாரியினை தற்காலிகமாக நிறுத்தி வைத்து ஆணையிடப்படுகிறது.

- பார்வை: 1. காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் ந.க.எண். 79/ க்யூ3/2018, நாள். 20.12.2018.
2. புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் புலத்தணிக்கை குறிப்பு நாள். 15.07.2021.
3. தொடர்புடைய ஆவணங்கள்

ஆணை:

பார்வை 1ல் கண்ட காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் ந.க.எண். 79/ க்யூ3/2018, நாள். 20.12.2018.-ன்படி காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாமூர் கிராமம் புல எண். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) மொத்த பரப்பு 3.01.50 அமைந்துள்ள பட்டா நிலத்தில் திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு 20.12.2018 முதல் 19.12.2023 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி உரிமம் வழங்கப்பட்டுள்ளது.

பார்வை 2-ல் கண்ட புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநரின் அறிக்கையில், குத்தகைதாரர் மாவட்ட ஆட்சித்தலைவர் அவர்களுடன் ஏற்படுத்திக் கொண்ட குத்தகை ஒப்பந்தப் பத்திர பத்தி எண். 1598/2018 மற்றும் மாவட்ட ஆட்சியரின் செயல்முறை ஆணையில் உள்ள பொது நிபந்தனைகள் வரிசை எண். 6-ல் குத்தகைதாரர் குத்தகை உரிமம் பற்றிய முழு விபரம் அடங்கிய தகவல் பலகை வைத்திருக்க வேண்டும் எனவும் குறிப்பிடப்பட்டுள்ளது. ஆனால் மேற்படி நிபந்தனைகளின் படி குத்தகைதாரர்

குவாரிப்பணி மேற்கொள்ளப்பட வில்லை எனவும், குத்தகை ஒப்பந்தப் பத்திர
 எண். 1598/2018 மற்றும் மாவட்ட ஆட்சியரின் செயல்முறை ஆணையில் உள்ள
 பொது நிபந்தனைகள் வரிசை எண்.5-ல் குத்தகைதாரர் தன் சொந்த
 செலவிலேயே குவாரியில் குத்தகைக்கு வழங்கப்பட்ட பரப்பினை நில அளவர்
 மூலம் அளந்து நான்கு எல்லைகளுக்கும் கல் தூண்கள் நட்டு பராமரித்து
 வைத்திருக்க வேண்டும் எனவும் குறிப்பிடப்பட்டுள்ளது. ஆனால் மேற்படி
 நிபந்தனைகளின் படி குத்தகைதாரர் குவாரிப்பணி மேற்கொள்ளப்பட வில்லை
 எனவும், மாவட்ட ஆட்சியரின் செயல்முறை ஆணை மற்றும் குத்தகை பத்திர
 பொது நிபந்தனைகள் வரிசை எண்.21, 22-ல் அனுமதி பெறாமல் குவாரியில்
 வெடிமருந்துகள் பயன்படுத்தக்கூடாது எனவும், வெடிபொருட்கள் சட்டம்
 கண்டிப்பாக கடைப்பிடிக்கப்பட வேண்டும் எனவும், குறைந்த அழுத்தமுள்ள
 வெடிமருந்துகளை பயன்படுத்தி குவாரிப்பணி செய்ய வேண்டும் எனவும்
 தெரிவிக்கப்பட்டுள்ளது. ஆனால் மேற்கண்டவாறு குத்தகைதாரர்
 செயல்படவில்லை. மேலும் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள்
 மற்றும் மாவட்ட ஆட்சியரின் செயல்முறை ஆணையில் சொல்லப்பட்ட
 நிபந்தனைகள் இவைகளில் ஏதெனும் ஒரு நிபந்தனை மீறப்பட்டாலும் அல்லது
 நிபந்தனைக்கு மாறாக செயல்பட்டாலும் குத்தகைதாரருக்கு எவ்வித
 முன்னறிவிப்பு இல்லாமல் இந்த ஆணையை ரத்து செய்ய ஏதுவாகும் எனவும்
 குறிப்பிடப்பட்டுள்ளது என தெரிவித்துள்ளார். மேலும் மாவட்ட ஆட்சியரின்
 செயல்முறை ஆணை மற்றும் குத்தகை பத்திர பொது நிபந்தனைகள் வரிசை
 எண்.17-ல் குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர்
 குவாரி செய்ய வேண்டும் என தெரிவிக்கப்பட்டுள்ளது. மேலும் குத்தகை பத்திர
 பொது நிபந்தனைகள் வரிசை எண்.18-ல் குத்தகை நிபந்தனைகள் மீறப்பட்டால்
 குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை
 எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட
 ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை

உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும் என தெரிவிக்கப்பட்டுள்ளது. இந்நிலையில் குத்தகைதாரர் மேற்படி நிபந்தனைகளை மீறி அருகாமையில் உள்ள அரசு புறம்போக்கு புலங்களில் குவாரிப்பணி மேற்கொண்டது தெரியவருகிறது. மேலும் தணிக்கையின் போது கீழ்க்கண்ட விதிமீறல்கள் கண்டறியப்பட்டுள்ளது.

1. குத்தகை உரிமதாரர் 1952ம் வருடத்திய கனிமச் சட்டம் பிரிவு 17-ன்படி தகுதிவாய்ந்த மேலாளர் (Qualified Manager) நியமிக்கப்படாமல் குவாரிப்பணி மேற்கொள்ளப்பட்டுள்ளது.
2. 1961ம் வருடத்திய உலோக சுரங்கங்கள் ஒழுங்குபடுத்துதல் சட்டம், பிரிவு 37-ன்படி தகுதி வாய்ந்த ஃபோர்மேன் (Qualified Foreman) நியமிக்கப்படாமல் குவாரிப்பணி மேற்கொள்ளப்பட்டுள்ளது.
3. 1961ம் வருடத்திய உலோக சுரங்கங்கள் ஒழுங்குபடுத்துதல் சட்டம், பிரிவு 106-ன்படி முறையின்றியும், எவ்வித பாதுகாப்பு இன்றியும் குவாரிப்பணி மேற்கொள்ளப்பட்டுள்ளது.
4. 1961ம் வருடத்திய உலோக சுரங்கங்கள் ஒழுங்குபடுத்துதல் சட்டம், பிரிவு 116-ன்படி சுரங்கத் துணையின் (Qualified Mining Mate) மேற்பார்வையின் கீழ் குவாரிப்பணி செயல்படவில்லை.
5. மாவட்ட ஆட்சியரின் செயல்முறை ஆணை மற்றும் குத்தகை பத்திர பொது நிபந்தனைகள் வரிசை எண்.17-ல் தெரிவித்துள்ளதற்கு முரண்பாடாக குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணம் மற்றும் அருகாமையில் உள்ள அரசு புறம்போக்கு புலங்களிலும் குவாரிப்பணி மேற்கொண்டது தெரியவருகிறது.

மேலும் 1959ம் வருடத்திய தமிழ்நாடு சிறு கனிம சலுகை விதிகள், விதி எண். 41 (10)(i)-ன்படி சுரங்கத்திட்டத்தில் தெரிவித்துள்ளவாறு குவாரிப்பணி மேற்கொள்ளப்படாததாலும் மற்றும் தொழிலாளர்களுக்கு உரிய பாதுகாப்பின்றி குவாரிப்பணியினை மேற்கொள்ளப்பட்டது ஊர்ஜிதமாகிறது. எனவே திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு வழங்கப்பட்ட குவாரி உரிமத்தினை

1959-ம் வருடத்திய தமிழ்நாடு சிறு கனிம சலுகை விதிகள், விதி எண். 41(10)(ii)-ன் படி குவாரி உரிமத்தினை தற்காலிகமாக நிறுத்தி வைத்து ஆணையிட பரிந்துரை செய்துள்ளார்.

மேலும், 15.07.2021 அன்று மேற்படி குவாரியினை என்னால் புலத்தணிக்கை செய்யப்பட்டபோது குத்தகைதாரர் விதிமீறல்கள் செய்திருப்பதும் அருகிலுள்ள அரசு புறம்போக்கு நிலங்களில் குவாரிப்பணி செய்திருப்பதும் ஊர்ஜிதப்படுத்தப்பட்டது. எனவே, காஞ்சிபுரம் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அவர்களின் பரிந்துரையின்படி 1959ம் வருடத்திய தமிழ்நாடு சிறு கனிம சலுகை விதிகள், விதி எண். 41(10)(ii)-ன்படி திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு வழங்கப்பட்ட குவாரி உரிமத்தினை தற்காலிகமாக நிறுத்தி வைத்து ஆணையிடப்படுகிறது.

ஓம். மா. ஆர்த்தி,
(நாள்.15.07.2021)
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்.

//உத்திரவின்படி//


உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
காஞ்சிபுரம்.

பெறுநர்:

திரு.தே.சரத்குமார் த/பெ.தேவு
எண்.5/265, அன்னை தெராசா தெரு,
பிரேம் நகர்,
பொழிச்சலூர்,
சென்னை-74.

நகல்:

1. வருவாய் கோட்டாட்சியர், காஞ்சிபுரம்
2. வட்டாட்சியர், உத்திரமேரூர்.
3. கிராம நிர்வாக அலுவலர், சிறுதாமூர்.

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भारत सरकार
Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate General of Mines Safety
चेन्नाई क्षेत्र / Chennai Region

NO. 26206771
16/06/17



No.CNR/FA-01/2021/ 1120

Chennai, dated 03/04/2021

From:

The Dy. Director of Mines Safety,
Chennai Region,
No.46 (old)/5(new),
2nd Street, Block 'AA',
Anna Nagar, Chennai-600 040.

To:

Sri D. Sarathkumar,
Owner: D. Sarathkumar Rough Stone Quarry,
No. 5/265, Annai Therasa Street,
Prem Nagar, Polichalur, Chennai-600 074.

Subject: Fatal Accident to Manikandan, Driller, aged about 22 years & Sonu Ansari, Helper, aged about 23 years, occurred on 04.02.2021 at D. Sarathkumar Rough Stone Quarry of Sri D. Sarathkumar.

Sir,

Please refer to the above accident and enquiry conducted by the undersigned on 09, 10 & 11.02.2021.

During the enquiry, it was revealed that "while four persons were maintaining machineries at the bottom of high bench, about 35 m in height, in an Opencast Stone Mine, a portion of side of the bench, measuring about 7.5 m (length) X 7.0 m (height) x 1.5-3.0 m (thick), parted, broken into pieces and fell down from a height of about 35 m, hitting three of them, in which one person died on the spot, other succumbed to his injuries in the hospital after about 15 hours and the third person became seriously injured while fourth person escaped narrowly".

The enquiry further revealed that; had a duly qualified manager been appointed for overall management, supervision, direction and control of the mine as required under Regulation 34 of the Metalliferous Mines Regulations, 1961 read with section 17 of the Mines Act, 1952, the sides of the open cast workings been adequately benched, sloped or secured so as to prevent danger from fall of sides before employing persons at the bottom of the bench as required under Regulation 106(3) of the Metalliferous Mines Regulations 1961, and a mining mate been appointed and mine workings been placed under his charge for supervision as required under Regulation 39 read with Regulation 116 of the Metalliferous Mines Regulations, 1961, this accident could have been averted.

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You, being the owner of the mine, failed to appoint a duly qualified manager for overall management, supervision, direction and control of the mine in contravention of Regulation 34 of the Metalliferous Mines Regulations, 1961 read with Section 17 of the Mines Act, 1952, and failed to ensure that the sides of the open cast workings been adequately benched, sloped or secured so as to prevent danger from fall of sides before employing persons at the bottom of the bench as required under Regulation 106(3) of the Metalliferous Mines Regulations 1961, and also failed to appoint a mining mate and place the workings under the charge of the mining mate in contravention of Regulation 39 read with Regulation 116 of the Metalliferous Mines Regulations, 1961.

The above contraventions resulted into the fatal accident, thus, you are held responsible for this accident.

You are requested to show cause within twenty one days from the date of issue of this letter as to why the action as provided under the law shall not be initiated against you for the above lapses.

If your reply in triplicate, is not received within the stipulated time and/or if the reply is not found satisfactory, action as provided under the law may be taken without further reference.

Yours faithfully,

P. Raghupathi Peddireddy
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

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Header

NO: 518553|SZ|Chennai Region|Perm|2021|8928

Dhanbad, Date: 16/04/2021

From:

The Director of Mines Safety,
Chennai Region,
No.46 (old)/5(new), 2nd Street,
Block 'AA', Anna Nagar,
Chennai - 600 040.

To:

Sri D. Sarathkumar,
Owner: D. Sarathkumar Rough Stone Quarry,
No. 5/265, Annai Therasa Street,
Prem Nagar, Polichalur, Chennai-600 074.

Subject: Conditions governing the use of Heavy Earth Moving Machinery (HEMM) without deep- hole blasting under Reg.106(2)(b) of the MMR, 1961, at D. Sarathkumar Rough Stone Quarry of Sri D. Sarathkumar at SF No. 325/4, 109/1A1, 109/1A2 of Sirudhamur Village, Uthiramerur Taluk, Kancheepuram District, Tamilnadu State.

Dear Sir,

Please refer to the application submitted online on 31.03.2021 vide letter No. Nil dt: 30.03.2021 and Plan No. DSHKR/RSQ/SPS/02-2021 dated 12.02.2021, on the above subject.

The matter has since been examined in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines under the provisions of clause (2)(b) of Regulation 106 of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby specify following conditions governing the use of Heavy Earth Moving Machinery (HEMM) without deep-hole-blasting under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to form benches in overburden & orebody at D. Sarathkumar Rough Stone Quarry of Sri D. Sarathkumar at SF No. 325/4, 109/1A1, 109/1A2 of Sirudhamur Village, Uthiramerur Taluk, Kancheepuram District, Tamilnadu State, as shown in Plan No. DSHKR/RSQ/SPS/02-2021 dated 12.02.2021, subject to the following conditions being strictly complied with:

I-OPENCAST WORKINGS

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I. GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all applicable provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

II. SURFACE STRUCTURES:

2.0 Precautions against surface structures:

2.1 Before starting any quarrying operations, all dwellings, buildings, roads, public structures whether belonging to the owner or not shall be vacated/diverted and demolished.

2.2 You shall indemnify the occupants/owners of the houses/dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

III. Opencast Working:

3.0 Height and Width of Benches:

3.1 The height of benches in overburden, ore body or other rock formation shall not be more than 6.0m or maximum digging height of the machine used for digging, excavation or removal, whichever is less.

3.2 Width of any bench shall not be less than -

- a. width of the widest machine plying on the bench plus 2 m, or
- b. if dumpers ply on the bench, 3 times the width of the dumper, or
- c. the height of the bench, whichever is more.

3.3 When persons are employed at the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

3.4 Formation of benches shall be done from top downwards.

3.5 No person shall be engaged on work or allowed to travel close to high sides/benches from where he is likely to fall for more than 1.8m vertically down, unless he is provided with and uses a safety belt or rope or life line.

3.6 Sufficient number of safety belts shall be available at the site and shall be ensured for use of the same.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The top edge of the opencast workings whether moving, abandoned or others shall be kept fenced with wire rope strands or barbed wire, supported by (movable) posts of timber, iron or concrete. The gap between the adjacent rope strands of wires shall not be more than 0.30m and the bottom most member shall not be more than 0.25m and the top most member shall not be less than 1.0m from ground level.

4.2 At the finishing stage, opencast workings shall be fenced with masonry wall using cement concrete not less than 0.40m thick and not less than 1.5m high, with a parapet top.

5.0 SPOIL BANKS AND STOCK YARDS/PILES:

5.1 Any spoil bank exceeding 30m in height shall be benched so that no bench exceeds 30m in height and the general slope does not exceed 1 vertical to 1.5 horizontal.

5.2 Wherever space permits, every mine shall establish a system whereby loading and unloading operations in the stock yard are not done simultaneously for elimination of risk element in the operations. In case adequate space is not available, mine management shall organize suitable traffic regulations for eliminating risk element in the operations.

5.3 Extraction of mineral by reclamation from dump or stock pile/yard shall be treated as working of opencast benches with loose overburden and all the precautions in respect of working of opencast benches with loose overburden shall be taken.

6.0 Roads for Trucks and Dumpers etc.:

6.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

6.2 Wherever practicable, all roads from the opencast workings shall be arranged to provide one-way traffic. Where one-way traffic it is not practicable, no road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

6.3 All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

6.4 Where it is not possible to ensure a visibility for a distance as mentioned in clause (6.3), there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

6.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions:

(a) Width at top-not less than 1 m.

(b) Width at bottom-not less than 2.5 m.

(c) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud or OB shall not be treated as strong parapet wall.

6.6 No road shall have gradient more than 1 in 16. However, the ramps with 1 in 10 gradient shall not be for more than 100m at one stretch.

7.0 Supervision :

7.1 A person possessing at least Second Class Manager's Certificate of Competency under the Metalliferous Mines Regulations, 1961 and granted authorisation under Regulation 34(6) of the Metalliferous Mines Regulations, 1961, shall be appointed as the Manager to hold the charge of entire mine, subject to following additional conditions:

7.1.1 Drilling and blasting shall be carried out under the personal supervision of the manager. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in register kept for the purpose for each blast. **The consumption of explosives shall be less than 500 kg per day.**

7.1.2 The Manager shall not manage more than one mine.

7.1.3 No ore dressing/handling/processing plant is attached with the mine.

7.2 This permission shall stand revoke as soon as the qualified manager ceases to work in the mine. Use of HEMM shall be suspended in the absence of the Manager with aforesaid qualifications.

7.3 Adequate number of supervisors including duly qualified Foremen and Mates shall be appointed in each working shift to assist the manager. Manager, Foreman and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

7.4 Manager shall in particular –

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil banks;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed.

(c) Ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector.

(d) Ensure that all loose material is removed from high wall/slide before persons are engaged there; and

(e) ensure that parapet walls along truck roads are properly maintained.

IV. MACHINERY

8.0 DESIGN & MAINTENANCE OF MACHINERY & VEHICLES

8.1 Every Heavy Earth Moving Machinery shall be maintained in good and safe working condition.

8.2 Every Heavy Earth Moving Machinery shall be provided with efficient warning devices, adequate front and rear lights and efficient brakes. Every Dumper/Truck shall be provided with Audio-Visual warning device, which shall be actuated automatically to produce both audible and visual warning system during reversal of vehicle and any other advanced mechanism like rear view mirror shall be provided.

8.3 Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around.

8.4 Operators cabin of every machine or vehicle shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc., and at the same time provide adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt for the safety of the operator shall also be provided.

8.5 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

8.6 Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work after maintenance, it shall be thoroughly inspected by the engineer, mechanical foreman or other competent person authorized by the Manager in writing, who shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

8.7 A report of every inspection made under clause (8.6) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the inspection and countersigned by the Engineer.

8.8 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person duly authorized by the Manager of the mine.

8.9 If the Engineer, Mechanical Foreman or other competent person making inspection, notices any defect in any machinery or vehicle, the said machinery or vehicle shall not be used until the defect has been remedied.

8.10 Any defect in a machinery or vehicle reported by its operator shall be promptly attended to.

8.11 Any machine or vehicle found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE, DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected.

8.12 All repair to machinery or vehicle shall be done at a location, which will provide a safe place for the persons engaged on repairs.

8.13 Except for testing, trial, or adjustment, which must necessarily be done while the machine or vehicle is in motion, every machine or vehicle shall be shut down and positive means taken to prevent its operation

while any repair or manual lubrication is being done.

8.14 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

8.15 Power shall be disconnected when repairs are made to any electrical machinery.

8.16 While inflating tyres of transport vehicles, suitable protective cages shall be used. Tyres shall never be inflated by standing/sitting either in the front or on the top of the same.

8.17 Only such fitters or mechanics, who possesses driving license under Motor Vehicles Act shall be authorized by the manager to test-run the HEMM.

8.18 The Brakes of all trucks-dumpers and other transport vehicles shall be tested at least once in every fortnight by a competent person duly authorized by the Manager of the mine in manner detailed below:

Service Brake Test: The Service brake shall be tested with the vehicle is fully loaded condition on a specified gradient and speed. It shall stop within a specified distance by the manufacturer of the vehicle when the service brake is applied.

Parking Brake Test: The parking brake shall be capable of holding the truck/dumper/ transport vehicle when is fully loaded and placed on maximum gradient of roadway which is permitted, for a period of at least ten minutes.

8.19 A record of all such test shall be maintained in a bound paged book kept for the purpose and shall be signed by the person carrying out the test and countersigned by the Engineer and Manager of the mine.

8.20 Every dumper/tipper/truck shall be provided with automatically operating audio-visual reversing alarm, which shall always be kept in working order.

8.21 No person shall be permitted to work on the chassis of truck or dumper with the body in a raised position until the truck or dumper body has been securely blocked in position. The mechanical hoist mechanism alone shall not be depended upon to hold the body of the truck or dumper in raised position.

9.0 DAILY EXAMINATION OF MACHINERY AND VEHICLE

9.1 At the commencement of every shift, the Engineer or Mechanic or Foreman or other authorized competent persons shall personally inspect and test every machine and vehicle paying special attention to the following details:

9.1.1 That the brakes and the horn or other warning devices are in working order; if the vehicle or machine is required to work after day light hours that the lights are in working order.

9.1.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

9.1.3 He shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

10.0 OPERATION OF MACHINERY:

10.1 No person other than the operator or his helper if any or any person so authorized in writing by the manager shall ride on a Shovel or Excavator.

10.2 No shovel or excavator shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than three metres to exposed high voltage lines, unless the current has been cut off and the line de-energized. A notice of this requirement shall be posted at the operator's control panel.

10.3 Electrical cables, if any shall be laid in such a manner that they are not endangered either by falling rocks or by mobile equipment.

10.4 If more than one stripping machine is in use in any area, either on the same bench or on different benches the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

11.0 Duties of Drill Operators:

11.1 At the beginning of the shift, the drill operator shall examine the drilling equipment and satisfy himself that –

- a. crown blocks are mounted securely.
- b. where compressed air drills are used, all hose connections are in order.
- c. The drill equipment is in safe working condition.

11.2 The drill operator shall ensure that –

- (a) persons keep clear of augur and drill stem while the drill is in motion.
- (b) persons do not work or stand under suspended tools. When tools are removed from the holes, these shall be lowered on the platform.
- (c) all finished drill holes are properly plugged so as to avoid possible leg injuries to any one accidentally stepping into the holes.

12.0 DUTIES OF MACHINERY OPERATORS:

12.1 (a) Every Heavy Earth Moving Machinery shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.

(b) Operator/driver of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check driving/ operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.

(c) All operators of HEMM shall undergo regular checks to test their driving/operating skill, knowledge and health once in every five years.

(d) To prevent unauthorized driving, a system shall be evolved whereby the ignition key and/or cabin key always remain with the driver/operator or with specifically designated competent person.

12.2 At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details:

12.2.1 That the brakes and every warning device are in working order.

12.2.2 If it is required to work after the day light hours, all the lights on the vehicle are in working order.

12.2.3 Operator shall not take out the machine for work nor shall he work the machine unless he is satisfied that it is mechanically sound in efficient working order.

12.2.4 The operator shall not operate the machine when persons are in such proximity as to be endangered.

12.2.5 Operator shall not swing the bucket of a shovel over passing haulage units and other. While trucks are being loaded he shall swing over the body of the truck/dumper and not over the cab, unless the cab is protected by a substantially strong cover.

12.2.6 The operator shall not allow any unauthorized person to ride on the machine.

13.0 OPERATION OF THE TRUCKS-DUMPERS & OTHER TRANSPORT VEHICLES:

13.1 The Manager of the mine shall frame a Standard Operating Guidelines/Code of Practice for operation of trucks-dumpers and other vehicles on the following aspects and ensure its compliance.

13.2 No person shall be permitted to ride on the running board of a truck or dumper.

13.3 As far as possible, loaded dumpers or trucks shall not be reversed on gradients.

13.4 While reversing a vehicle at dump yard/tipping point, suitable mechanism like stop blocks/earthen bund etc. shall be provided to prevent vehicle approaching towards edge of dump.

13.5 Standard traffic rules shall be framed and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the opencast workings and truck/dumper roads.

13.6 When not in use every truck or dumper or other transport vehicle shall be moved to and parked at proper parking places.

13.7 No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.

13.8 While vehicle is being loaded/unloaded on a gradient, the same shall be secured on a stationary position by parking brake and any other suitable mechanism.

14.0 DUTIES OF TRUCK/DUMPER OPERATORS:

14.1 At the commencement of every shift, the operator shall also personally inspect and test the machine, paying special attention to the following details:

1. That brakes and every warning device are in working order; and
2. If the machine is required to work after day-light hours, that lights are in working order.
3. He shall not take out the machine for work nor shall he operate the machine unless he is satisfied that it is mechanically sound and in efficient working order.

14.1.1 He shall not drive too fast, shall avoid distraction, and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.

14.1.2 When approaching stripping equipment, the driver of the dumper/truck shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

14.1.3 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line, and shall proceed across the road or line only if it is safe to do so.

14.1.4 The operator shall sound the audible warning signal before while approaching 'blind' corners or any other points from where persons may walk in front unexpectedly.

14.1.5 The operator shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

14.1.6 The operator shall be sure of clearance before driving through tunnels, archways, plants, structures etc.

14.1.7 The operator shall see that the vehicle is not overloaded and that the material is not loaded in a dumper or truck so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and a red light after day light hours.

14.1.8 The operator shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than authorized number of persons to ride on the vehicle.

14.1.9 As far as possible loaded trucks or dumper shall not be reversed on gradient.

14.1.10 "The Code of Traffic Rules" framed by the Mines Manager for movement of all trucks, tippers and dumpers prominently displayed at the relevant places in the opencast workings of the mine shall be complied with .

15.0 SPOIL OVERBURDEN OR DEBRIS BANKS:

- (a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the Manager in writing.
- (b) Spoils, overburden or debris shall not be deposited beneath transmission, telephone or power lines or near any public structures.
- (c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degree from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.
- (d) Spoils, overburden or debris shall not be deposited within 45 m of a railway or other structures and it shall not be permitted to approach any of the above said structures closer than a distance equal to 1.5 times the vertical height of its face.
- (e) The toe of a spoil-bank shall not be permitted to approach a railway or other public works, public road or building or other permanent structure not belonging to the Owner of the mine closer than distance equal to the vertical height of its face.
- (f) A suitable fence shall be erected between any railway/public works/road/building/ structures and the toe of an active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.
- (g) No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable signs for warning the persons at conspicuous places shall also be displayed.

16.0 ADDITIONAL DUTIES ENGINEER IN CHARGE OF MACHINES AND VEHICLES IN OPENCAST WORKINGS:

16.1 During each shift the machines and vehicles at work shall be placed under the charge of qualified and experienced Engineer to effect inspection, examination, safe operations and maintenance of the machines and vehicles. During the shift he shall;

- a. inspect, examine machines, equipments and vehicles satisfy himself that they are in sound and safe working order;
- b. not allow any machine and vehicles to be used, if it is found defective;
- c. ensure that every machines and vehicles used is in a safe and efficient order;
- d. ensure that each operation, activity is carried on in safe and efficient manner.

17.0 PRECAUTIONS WHILE DRILLING:

17.1 The position of every shot - hole to be drilled shall be distinctly marked by the mine Foremen so as to be readily seen by the drillers.

17.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

18.0 TRANSPORT OF EXPLOSIVES:

18.1 Where explosives are transported in bulk, the following precautions shall be taken:

18.1.1 Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in original wooden or cardboard packing cases. The quantity or explosive transported at one

time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. Explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

18.1.2 No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector.

18.1.3 Every vehicle used for transportation of explosive shall be marked or placarded on both sides and ends with the word 'Explosives' in white letters not less than 15 cm high on a red background.

18.1.4 Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

18.1.5 The vehicle used for transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.

18.1.6 Explosives and detonators shall not be transported in the same vehicle, at the same time.

18.1.7 No persons other than the driver and his helper shall ride on a mechanically propelled vehicle used for transport of explosives.

18.1.8 A vehicle loaded with explosive shall not be left unattended.

18.1.9 Engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

18.1.10 A vehicle transporting explosives shall not be driven at a speed exceeding 25 kilometers per hour.

18.1.11 A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

18.1.12 A vehicle transporting explosives shall not be re-fuelled except in emergencies and only when its engine is stopped and other precautions taken to prevent accidents.

18.1.13 No trailer shall be attached to a vehicle transporting explosives.

18.1.14 Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- a. fire extinguishers are filled and in place;
- b. the electric wiring is well-insulated and firmly secured;
- c. the chassis, engine and body are clean and free from surplus oil and grease;
- d. the fuel tank and feed lines are not leaking; and
- e. lights, brakes and steering mechanism are in good working order.

18.1.15 Report of every inspection made under clause (18.1.14) shall be signed and dated by competent person making the inspection.

18.1.16 All operations connected with transport of explosives shall be conducted under the personal supervision of a Foreman in charge of blasting operations at the mine.

18.1.17 The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

19.0 CHARGING OF HOLES:

19.1 Explosives shall be delivered first to be hole farthest from the priming station, so as to avoid persons walking among piles of explosives and charged holes.

19.2 Not more than one hole shall be charged at any one face at any one time.

19.3 All charging, stemming and connecting-up shall be done while standing on solid, that is to say, on the side of holes away from the quarry face.

19.4 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective muffling shall be done that throw of debris/ore do not exceed 10m.

19.5 No person shall be permitted to remain within a radius of 60 where charging of holes with explosives is being carried out.

20.0 PRECAUTION DURING FIRING:

20.1 Shots shall not be fired except during hours of day-light. All holes charged on any one day shall be fired on the same day.

20.2 As far as practicable, shot firing shall be carried out either between shifts or during the rest interval, or at the end of work for the day.

20.3 During the approach and progress of an electric storm, the following precautions shall be taken:

- a. no explosive, particularly detonators, shall be handled;
- b. if charging operations have been commenced, the work shall be discontinued until the storm has passed;
- c. if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;
- d. all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

20.4 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before charging of holes is to commence.

20.5 Before firing shots, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.

20.6 No shot shall be fired when there is traffic on any road or railway track within the danger zone.

20.7 Faces shall be maintained free from loose stones, pebbles. Vertical (or near vertical) free face shall not be blocked.

20.8 Precautions with regards to taking shelter etc. as laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with to ensure that there is no danger to life and property (whether or not belonging to the owner) due to this operation. It shall be ensured that the fly rocks during blasting shall not go beyond 10m from the place of firing by doing effective muffling.

21.0 **General Lighting:** Adequate general lighting arrangements shall be provided in the mine workings as per the standards specified vide Government Notification No.GSR 618(E), dated 28-04-2017, published in the Gazette of India dated 21-06-2017 Part II Section 3(i). [DGMS (Legis.) Circular No.3 of 2017 dt: 06.11.2017].

22.0 **PROTECTIVE EQUIPMENT:** Every person working in the opencast working either Departmental or Contractual shall be provided with, and shall use, helmet and safety boots.

23.0 **PROTECTION OF WORKERS AGAINST NOISE AND VIBRATION IN THE WORKING ENVIRONMENT:** Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. In this connection, the requirements of DGMS (Tech.) Circular Nos.18 of 1975 and 5 of 1990 shall be strictly complied with.

24.0 **PRECAUTIONS AGAINST DUST:** Adequate arrangements to allay dry dust by wetting shall be made on roads and benches where Tipping Trucks and Dumpers operate. All drills shall be provided with wet drilling arrangements and it shall be maintained in working order. No dry drilling operation shall be carried out.

24.1 Excavators and other equipments/vehicles working nearby in the quarry shall be provided with dust-proof cabins.

24.2 Water spraying system on the milling drum/cutting picks of surface miners shall be maintained in efficient working order to prevent liberation of dust. The spray nozzles shall be kept regularly cleaned.

24.3 It shall be ensured that the dust suppression system of the surface miners is put into operation before starting milling/cutting operation and the spraying arrangement shall be continuously operated to ensure dust free environment. As a full proof preventive measure, the water spraying system on the milling drum/cutting picks of the surface miner shall be kept interlocked with its drum rotation.

25.0 MISCELLANEOUS

25.1 Tractor-trailer combination shall normally not be allowed on haul roads. (Where inevitable, only four wheeler trailers with separate brakes of their own shall be used.

25.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

25.3 Persons engaged in surface operation and in particular, the contractor's workers shall be provided closer and competent supervision.

25.4 All persons engaged at any work within the mine premises through the contractors shall be provided with relevant training and other job related briefings and it shall be ensured that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".

25.5 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

25.6 Manager shall frame Safe Operating Procedure (SOP) for each operation/equipment and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the SOPs so framed.

25.7 All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.

25.8 An embankment of substantial construction and adequate dimension shall be provided between the quarry workings and seasonal Nallahs/odai/pond etc existing near the side of the proposed opencast workings. No workings shall be made within horizontal distance of 15 m from the HFL/Embankment of any River/Nallah/odai/pond etc.

25.9 During the Monsoon period one guard shall be posted round the clock at a conspicuous place near the embankment created against the said Nallahs/odai/pond with communication and illumination facilities.

25.10 The surface garland drains shall be made all round at level higher than top most bench of the proposed working to arrest entry of surface rain water into the proposed area of working.

26.0 No work of removal of overburden and extraction of mineral by use of explosives shall be done within 300m of any village/surface structure/buildings/any hutments/private building or road unless separate permission under Regulation 164 of the Metalliferous Mines Regulations, 1961 is obtained from this Directorate.

27.0 Land destroyed due to extraction of mineral by opencast method shall be reclaimed simultaneously by in-pit dumping as the workings progress from one end to another.

28.0 No workings shall be continued beyond daylight without arranging proper illumination in the mine as per standard prescribed in the statute.

29.0 The Owner, Agent and Manager shall ensure that the aforesaid conditions are made known to all concerned. They shall also ensure that every such person has fully understood the same and complies with them.

30.0 In the event of any change in the circumstances connected with the use of HEMM which is likely to endanger the life of workmen employed in the mine, operation for which these conditions have been imposed shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh authority to that affect in writing from this Directorate.

31.0 These governing conditions may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

32.0 These governing conditions being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

33.0 A hard copy of this permission shall always be kept available in the office of the mine for reference.

Your Faithfully



BHUSHAN PRASAD SINGH (DIRECTOR - CHENNAI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD

Proc. No.: T2/ TNPCB/F. 010942 /Consent withdrawal/W&A/SPR/2021 dt.11.06.2021

Sub: TNPCB – Thiru. D.Sarathkumar, S.F.No.325/4, 109/1A1 and 109/1A2 Rough stone/gravel quarry over an extent of 3.01.50 hectares of Sirudhamur village, Uthiramer Taluk, Kancheepuram District - Violation of the consent order issued – Orders issued under Section 27 of the Water (P&CP) Act 1974 as amended and under Section 21 A of the Air (P&CP) Act 1981 as amended for the withdrawal of consent issued dated 06.02.2019.– Reg.

- Ref:**
1. CTO Proc. NO.F.2029 SPR/ RS/ DEE/ TNPCB/ SPR/ W&A/ 2019 dated. 06/02/2019.
 2. Hon'ble NGT order dated 17-02-2021 in Original Application No. 69 of 2021 (SZ)
 3. DEE Lr.No. DEE/TNPCB/SPR/F- 2029SPR2190 /2021, Dated: 27-05-2021 addressed to AD., Dept of Geology and Mining, Guindy, Chennai-32.
 4. RC.No. 991/MM1/2021 dated 29-05-2021 from AD., Dept of Geology and Mining, Guindy, Chennai-32.
 5. Lr.No. DEE/TNPCB/SPR/F- 2029SPR2190 /2021, Dated: 31-05-2021

Whereas the unit of Thiru. D.Sarathkumar has applied for consent for quarrying of rough stone/gravel quarry at in S.F.No.325/4, 109/1A1 and 109/1A2 over an extent of 3.01.50 hectares of Sirudhamur village, Uthiramer Taluk, Kancheepuram District vide application no. 20231769 dated. 24.01.2019. The quarry lessee has obtained Environmental clearance from District level Environmental Impact Assessment Authority for a period of mining lease or limited to a maximum period of Five years from the date of issue whichever is earlier vide Lr. No. DEIAA-DIA/TN/MIN/79/Q3/2018 –KPM EC.No.29-2018 dated: 03.10.2018 subject to the conditions stipulated therein for quarrying of rough stone. Rough Stone –7,21,040 cu.m and Gravel – 50,172 cu.m over a over a period of 5 years. Based on that, Consent to operate was issued to the said quarry vide CTO Proc. NO.F.2029SPR/RS/DEE/TNPCB/SPR/W&A/2019 dated 06/02/2019 valid up to 31-03-2023 for quarrying of Gravel-50172 cum and Quarrying of Rough Stone – 721040 cum from the date of execution of lease deed (20.12.2018 to 19-12-2023) subject to comply with the conditions in the EC and quarry lease agreement vide reference 1st cited.

Whereas, the Hon'ble National Green Tribunal, Southern Zone, Chennai on its Suo Motu motion have registered an Original Application No. 69 of 2021 (SZ), under the caption "Landslide in Uthiramerur Stone Quarry: one Killed" on the basis of the newspaper report published in Dinamalar Newspaper, Chennai, Edition dated 05.02.2021 vide reference 2nd cited and directed to appoint a Joint Committee comprising of

- i. The District Collector, Thiruvallur District,
- ii. A Senior Scientist from Tamil Nadu State Pollution Control Board (TNPCB) as designated by its Chairman
- iii. The Geologist from the Department of Geology and Mining, Chennai to inspect this area in question and submit a factual report.

Whereas, under the Chairmanship of the District Collector, Tiruvallur, the Joint Committee inspected the quarry lease granted area in patta lands for quarrying rough stone and gravel in S.F.No.325/4, 109/1A1 and 109/1A2 over an extent of 3.01.50 hectares of Sirudhamur village, Uthiramerur Taluk, Kancheepuram District on 23-04-2021.

Whereas, during inspection, it was noticed that the M/s D Sarathkumar Roughstone Gravel Quarry had carried out excess quarrying of gravel and rough stone, hence the Additional Director, Dept of Geology and Mining, Guindy, Chennai-32 was addressed to furnish the following details vide reference 3rd cited:

- i. The date from which the illegal quarrying of rough stone and gravel carried out in violation of the EC issued by the DEIAA /quarry lease agreement within the lease hold area/outside lease hold area.
- ii. Illegal extraction of excess quantity of rough stone and gravel carried out within the lease hold area/outside lease hold area.

Whereas, the Additional Director, Dept. of Geology and Mining, Guindy, Chennai-32 vide reference 4th cited has reported the following that:-

- a) An excess quantum of 24,105 M³ of Gravel and 13,40,688 M³ of rough stone has been mined and transported unlawfully in the area granted for quarry lease over an extent 3.01.5hects. of patta land in S.F.Nos. 325/4, 109/1A1 and 109/1A2 of Sirudhamur village.
- b) Illegal quarrying was detected over an extent of 0.63.26 hecets. in S.F.No.322 (P) & over an extent of 0.29.0 Hecets in S.F.No. 325/5 of Sirudhamur village and it was estimated that a total quantum of 23,065 M³ of gravel and 3,16,674 M³ of rough stone have been illegally quarried and transported from the non leased out lands in S.F.No. 322 (P) & 325/5 of Sirudhamur village.



TAMIL NADU POLLUTION CONTROL BOARD

Whereas, the Joint Committee inspected the said area on 23-04-2021 and noticed that the District administration has stopped quarry operation and issuance of transport permits to the lessee to transport mineral from the lease hold area with effect from 04-02-2021 and also found certain violations. The Joint Committee report is under preparation.

Whereas, the DEE/SPR has reported the following non-compliances:-

- a) The proponent of M/s D Sarathkumar Roughstone Gravel Quarry has exceeded the quarrying of gravel and rough stone quantity as against the environmental Clearance issued by the DEIAA, quarry lease agreement & also consent orders issued by TNPCB.
- b) The proponent of M/s D. Sarathkumar Roughstone Gravel Quarry has not monitored the quality of ground water once in 3 months as stipulated as per EC conditions.
- c) The proponent of M/s D. Sarathkumar Roughstone Gravel Quarry has not conducted any air sampling survey in and around the quarry site and has not submitted any report to the TNPCB, MoEF & CC, Gol as per EC conditions.
- d) The proponent of M/s D Sarathkumar Roughstone Gravel Quarry has not planted any green belt development around the boundary of the quarry site as per EC conditions.

Whereas, in view of the reasons stated above, the DEE/SPR vide reference 5th cited has recommended that withdrawal of consent to operate issued to the unit vide CTO Proc. NO.F.2029SPR/RS/ DEE/TNPCB/ SPR/W&A/ 2019 dated: 06/02/2019 under the Water (Prevention and Control of Pollution) Act, 1974, as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended for quarrying of rough stone Rough Stone -7,21,040 cu.m and Gravel - 50,172 cu.m over a period of 5 years may be considered under the provisions of Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

In the light of the above said facts and exercise of the powers conferred under Section 27 of the Water (P&CP) Act 1974 as amended and under Section 21 A of the Air (P&CP) Act 1981 as amended, Board has decided to withdraw the Consent to Operate issued under Water and Air Acts to the unit of M/s. D.Sarathkumar Roughstone Gravel Quarry, S.F.No.325/4, 109/1A1 and 109/1A2, over an extent of 3.01.50 hectares of Sirudhamur village, Uthiramer Taluk, Kancheepuram District.

Now, therefore, in exercise of the powers conferred under Section 27 of the Water (P&CP) Act 1974 as amended and under Section 21 A of the Air (P&CP) Act 1981 as amended, it is hereby informed that the Consent Order issued under Water and Air Acts to the unit of M/s. D.Sarathkumar ,S.F.No.325/4, 109/1A1 and 109/1A2 Rough stone/gravel quarry over an extent of 3.01.50 hectares of Sirudhamur village, Uthiramer Taluk, Kancheepuram District is hereby withdrawn with immediate effect.

The receipt of this proceeding shall be acknowledged.

V. Pushpaleela
11/06/2021
For Chairman

To

The Proprietor,
M/s. D.Sarathkumar Roughstone Gravel quarry ,
S.F.No.325/4, 109/1A1 and 109/1A2, Sirudhamur village,
Uthiramer Taluk, Kancheepuram District-603406.

83
11/6/2021
Dm

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chennai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Sriperumbur.
3. The District Collector,
Thiruvallur District

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ABSTRACT

Industries Department - Mines and Minerals - Directions of the Hon'ble Madurai Bench of Madras High Court in Review Application (MD) Nos. 80-82 of 2019 - Issuance of directions to the authorities of Revenue, Police, Forest and Geology and Mining Departments on seizure of vehicles and compounding of offences - Orders - Issued.

INDUSTRIES (MMC.2) DEPARTMENT

G.O.(Ms).No.170

Dated 05.08.2020

ஆடி 21, சார்வரி வருடம்,
திருவள்ளூர் ஆண்டு-2051

Read:

1. G.O.(Ms).No.1464, Industries Department, dated 08.12.1981.
2. G.O.(Ms).No.626, Industries (K) Department, dated 11.6.1986.
3. G.O.(Ms).No.167, Industries (MMC.1) Department, dated 16.06.1994.
4. G.O.(Ms).No.4, Industries (MMC.1) Department, dated 02.01.1998.
5. G.O.(Ms).No.114, Industries (MMC.1) Department, dated 18.09.2006.
6. G.O.(Ms).No.12, Industries (MMC.1) Department, dated 02.02.2009.
7. Orders of the Hon'ble Division Bench of Madurai Bench of Madras High Court dated 29.10.2018 in W.P.(MD) Nos.19936/2017 and 7595/2018 and W.M.P.(MD) No.7225/2018.
8. From the Director of Geology and Mining, D.O.Letter No.8981/MM6/2018, dated 27.11.2018 addressed to all the District Collectors.
9. Government Letter No.14148/MMC.2/2018-2 and 3, dated 05.12.2018 addressed to all the District Collectors and the Director of Geology and Mining.
10. Orders of the Hon'ble Supreme Court of India in SLP (C) Nos.33477-33479/2018, dated 11.01.2019.

(p.t.o)

11. Orders of the Madurai Bench of Madras High Court dated 09.09.2019 and 12.09.2019 in R.A.(MD).Nos. 80 to 82 of 2019 in W.P.(MD).Nos.19936 of 2017, 7595 and 21485 of 2018.
12. From the Director of Geology and Mining, Letter Rc. No. 8981/MM6/2018, dated 17.03.2020.

ORDER:

Writ Petition(MD)Nos. 19936/2017, 7595 and 21485/2018 and W.M.P.(MD) No.7225/2018 have been filed before the Hon'ble Madurai Bench of Madras High Court by Tvl. Muthu and others for prohibiting illegal sand quarrying operations in Vellar and Agniyar river of Pudukkottai and Thanjavur Districts respectively. The Division Bench of Madurai Bench of Madras High Court in its order seventh read above discussed the present procedure followed in the cases of seizure of vehicles carrying minerals illegally and directed that,

- (i) the concerned Revenue Officials to make a complaint after the seizure to the jurisdictional court preferably within a period of one week and thereafter to make appropriate application for confiscation, which might include a vehicle, said to have been involved;
- (ii) there is no bar for the Police to register a case for the offence under Section 379 of IPC along with the offence under the Mines and Minerals (Development and Regulation) Act, 1957. Whenever an offence is registered under Section 379 of IPC, it will not take away the power of Revenue officials to give a private complaint. Since, this position is already settled, the Court directed the Revenue officials to inform the police about the seizure made and in the same way, as and when a case is registered under Section 379 of IPC, the police concerned shall inform it to the Revenue Officials. Therefore, a complaint has to be made by the Revenue Officials before the jurisdictional Court and on information, case has to be registered by the jurisdictional Police. This procedure will have to be followed strictly;
- (iii) there is no way, a power of compounding can be exercised under section 23-A of the Mines and Minerals (Development and Regulation) Act, 1957, since the very power of confiscation followed by adjudication itself is not available to an authority, other than the Court.

2. The Division Bench of the Hon'ble Madurai Bench of Madras High Court finally issued the following directions:

- (i) *The District Level Task Forces and Taluk Level Task Forces, constituted pursuant to the order passed in WP (MD) No.9806 of 2018 should follow the G.O.(Ms).No.135 Industries (MMA.1) Department, dated 13.11.2009 in letter and spirit.*

- (ii) As stated in the above said Government Order, periodical meetings will have to be held which is inclusive of action taken/ to be taken for the illicit mining.
- (iii) Steps will have to be taken for dereliction of the duty by the concerned officials.
- (iv) Taluk Level Task Forces shall also comply with the directions issued in the Government Order by making frequent surprise checks and submit their report to the District Level Task Forces.
- (v) The Taluk Level Task Forces shall meet every fortnight as mandated in the Government Order.
- (vi) The responsibility fixed in the Government Order will have to be strictly construed and action will have to be taken against the erring Village Administrative Officer, Tahsildar, Officer in-charge of Department of Geology and Mining at District Level.
- (vii) Action taken report will have to be sent by the District Collector concerned for the purpose of taking necessary action. The District Collector concerned shall take appropriate departmental action by himself as per the Rules provided so.
- (viii) Separate records will have to be maintained by the Village Administrative Officer, Tahsildar and Officer in-charge of the Department of Geology and Mining with respect to the cases involving illicit mining.
- (ix) As and when illicit mining is reported, the same will be recorded in the records.
- (x) The respective District Collectors will have to ensure by making wide publicity of phone particulars assigned to the District Level Task Forces and the Taluk Level Task Forces, so that, the general public can give their complaints. There should be affixture or display of the phone particulars in the Collectorate, Taluk Office, Office of Deputy Director and Assistant Director of Geology and Mining and that of the Village Administrative Officer.
- (xi) Complainant will have to be intimated on the action taken within a period of one week from the date of receipt of the complaint. A Complaint shall also be received even when made through phone calls.
- (xii) Complaints by an authorized person under section 21 of the Mines and Minerals (Development and Regulation) Act, 1957 are to be made immediately and not later than one week from the date of seizure.
- (xiii) Whenever, a final report is filed for the offence under section 379 IPC by the jurisdictional police before the jurisdictional Magistrate, the same shall also be committed to the Special Court. This is for the reason that it would be appropriate to deal with both the police case and the private complaint by the same Court and in order to avoid any possible conflict.

- (xiv) *The revenue officials at the time of seizure can issue a memo to the person in-charge of the vehicle, mineral among other things, indicating the seizure made, along with the date and time.*
- (xv) *In so far as the seized vehicles are concerned, they shall be produced before the concerned Magistrate Court by the revenue authorities at the time of filing their respective complaints.*
- (xvi) *Any application for release of vehicle etc., can only be filed before the Special Court alone.*
- (xvii) *Any violation of the above would constitute a contempt of the order passed by this Court, for which, appropriate application can either be filed before the First Bench of this Court or any other Bench as per the direction of the Hon'ble Chief Justice.*

3. In his D.O.Letter eighth read above, the Director of Geology and Mining has instructed all the District Collectors for compliance of the orders passed by the Division Bench of the Madurai Bench of Madras High Court seventh read above. In the Government letter ninth read above, the Government has instructed all the District Collectors to give wide publicity of G.O.(Ms.).No.135, Industries (MMA.1) Department, dated 13.11.2009 by exhibiting the contents of the Government order in prominent public places and also to issue appropriate circular to the revenue authorities to follow the directions passed by the Madurai Bench of Madras High Court scrupulously without any deviation during the time of seizure of vehicles involved in illicit mining. The Government further instructed the Director of Geology and Mining to submit a detailed report called for by the High Court of Madras regarding compliance of its directions on behalf of the Secretary, Industries Department.

4. With regard to the orders pertaining to compounding of offences passed by the Division Bench of the Madurai Bench of Madras High Court, SLP(C)Nos.33477-33479/2018 were filed by the State Government through the District Collector, Pudukkottai District. The Supreme Court of India has disposed the above SLPs in its order tenth read above, by not inclining to interfere with the order of the High Court and also held that if the petitioners have any grievance with regard to any of the directions contained in the order of the High Court, it will be open for them to request the High Court for reconsideration of the matter. Accordingly, Review Applications (MD) Nos. 80 to 82 of 2019 in W.P.(MD).Nos. 19936 of 2017, 7595 and 21485 of 2018 have been filed by the State through the District Collector, Pudukkottai District in the Madurai Bench of Madras High Court.

5. The Division Bench of the Madurai Bench of Madras High Court has dismissed the Review Applications in its order eleventh read above with the following directions:-

- (i) **"The Secretary to Government, Industries Department, Fort St.George, Chennai is directed to issue proper directions either by way of order or circular to all the persons authorized to**

exercise the power to seizure indicating the manner and the circumstances under which the power of compounding is to be exercised sparingly;

- (ii) The designated Courts are directed to deal with the question of confiscation or release of the vehicles on receipt of the private complaint or seizure report from the person authorized, notwithstanding the exercise of power of compounding. The persons authorized are directed to comply with the earlier directions with reference to making the private complaints;
- (iii) Whenever the vehicles/materials seized are produced before the Court of confiscation proceedings, the Courts concerned shall take photographs of the vehicle/material and keep the material by public auction after getting valuation report from the Motor Vehicle Inspector of the District concerned (or) the authorities concerned and shall issue sale certificate to the successful bidder and deposit the sale price to the credit of the particular case. In the event, confiscation is ordered by the trial court, the amount shall be confiscated to the Government.
- (iv) If the designated Court comes to the conclusion that the vehicle/material is not liable to be confiscated, the same shall be returned to the parties who are legally entitled to.
- (v) The applicants are directed to file an affidavit on the complaints made on the direction issued by this Court, particularly in the light of the submission made that they are not being followed. Such an affidavit will have to be filed within a period of four weeks from the date of receipt of a copy of this order".

6. The Division Bench of the Madurai Bench of Madras High Court in its further order dated 12.09.2019 has clarified that paragraph 13 Clause (xv) of the earlier order passed in the writ petitions in W.P.(MD) Nos.19936 of 2017, 7595 and 21485 of 2018 dated 29.10.2018 stands deleted. The Court has further clarified that in so far as the complaint given under the Mines and Minerals (Development & Regulation) Act, 1957 or the Tamil Nadu Minor Mineral Concession Rules, 1959 is concerned, cognizance can be straight away taken by the Designated Court and therefore, there is no need to file the same before the jurisdictional Magistrate.

7. Accordingly, the Director of Geology and Mining in his letter 12th read above has sent a proposal to Government. The Government carefully examined the proposal of the Director of Geology and Mining and issue following directions to all the District Collectors:-

- A. Directions to the Authorities / Officials of Revenue, Police and Geology and Mining who have been empowered with powers under sub-section (4) of section 21 of the Mines and Minerals (Development & Regulation)

Act, 1957 (Seizure Powers) i.e., for effecting seizure of vehicles involved in illicit quarrying / mining

Officials empowered to perform under section 21(4) (p.t.o) Act, 1957:

- (i) In G.O.(Ms) No.1464, Industries Department, dated 08.12.1981, orders were issued specially empowering the officers of the Revenue Department not below the rank of the Deputy Tahsildar appointed as Executive Magistrates under sub-section (1) of section 20 of the code of Criminal Procedure, 1973 to exercise the powers conferred in the said sub-section (4) of section 21 of the said Act.
- (ii) In G.O.(Ms) No.626, Industries (K) Department, dated 11.06.1986, orders were issued appointing the Assistant Director of Geology and Mining, Assistant Geologists, Special Tahsildar (Mines), Special Deputy Tahsildar (Mines) of the Department of Geology and Mining as Special Executive Magistrates for the performance of functions specified in sub-section (4) of section 21 of the said Act within their respective jurisdiction.
- (iii) In G.O.(Ms).No.114, Industries (MMC.1) Department, dated 18.09.2006, orders were issued empowering the Police Personnel not below the rank of Inspector of Police to exercise power under the sub-section (4) of section 21 of the said Act within their respective jurisdiction.

Directions to the enforcing authorities:

- (a) The officials empowered to perform under sub-section (4) of section 21 of the Act have to handover the vehicles and tools involved in illicit quarrying / mining to the concerned Police official of respective jurisdiction and to request Police Department to register FIR in the police station concerned against the offenders in connection with magazar, the seized vehicles, tools, etc. involved in illegal mining and transport of minerals.
- (b) The officials empowered under sub-section (4) of section 21 of the Act have to send reports on the seizure of vehicles, tools, minerals, etc. made by them to the compounding authorities concerned for taking appropriate action at their end in accordance with the Act and Rules, i.e., in the case of minor mineral other than Granite to concerned Revenue Divisional Officers and in the case of Granite and Major Minerals to the District Collectors.

B. Directions to the Authorities / Officials of Revenue, Forest and Police Departments who have been delegated with powers under section 22 of the Act for making complaint to the Designated Court (~~Complaint Making Powers~~). (The word "Complaint" in the section-22 of the Act

mean filing of criminal case before the appropriate criminal court of such jurisdiction i.e., by filing appropriate affidavit with fees through concerned local GP. The affidavit should be supported by the Magazar, seized vehicle's documents, Statement of Police Officials, Copy of FIR and if concerned person has been incarcerated, evidence thereof.)

Officials empowered to perform under Section 22 of the Act, 1957:

- (i) In G.O.(Ms).No.4, Industries (MMC.1) Department, dated 02.01.1998, orders were issued by the Government authorizing the Revenue Divisional Officers concerned to make complaint under section 22 of the said Act in respect of cases falling within their jurisdiction relating to minor minerals namely, building, and road construction stones including gravel, ordinary sand, earth and turf, ordinary clay including silt, brick and tile clay.
- (ii) In G.O.(Ms).No.167, Industries (MMC.1) Department, dated 02.02.2009, orders were issued by the Government authorizing the District Forest Officers concerned to make complaint by way of an affidavit under section 22 of the said Act in respect of cases falling within their jurisdiction.
- (iii) In G.O.(Ms).No.12, Industries (MMC.1) Department, dated 02.02.2009, orders were issued under section 22 of the said Act authorising the District Forest Officers and the Police Personnel not below the rank of Inspector of Police, to make complaint in writing by way of an affidavit to the Court of competent jurisdiction for any offence punishable under the said Act or any Rules made thereunder, in respect of cases falling within their jurisdiction.

Directions to the complaint making authorities:

- (a) After receipt of reports from the enforcement authorities concerned on the seizure made by them in respect of **Major Minerals**, viz., Limestone, Magnesite, Beach Sand Minerals, etc., the District Collector who has been delegated with powers under section 22 of the said Act has to make a complaint by way of an affidavit to the Designated Court with respect to the offence committed by the offenders under section 21 of the said Act.
- (b) After receipt of reports from the enforcement authorities concerned on the seizure made by them in respect of **Minor Minerals**, viz., Roughstone, Jelly, Sand, Earth, Gravel, etc., the Revenue Divisional Officers/Sub-Collectors who have been delegated with powers under section 22 of the said Act have to file complaints by way of an affidavit to the Designated Court with respect to the offence committed by the offenders under section 21 of the said Act.
- (c) After the seizure of vehicles by the compounding authorities for contravention of sections 4(1) and 4(1-A) of the said Act or after receipts of reports from the enforcing authorities on the seizure of

vehicles, tools, minerals, etc. made by them, the Officials who have been empowered to perform under section 23-A of the said Act, namely the District Collector and the Revenue Divisional Officers/Sub-Collectors concerned could make orders for compounding the offence committed for illegal mining or transport of minerals either before or after the institution of the prosecution in accordance with section 23A of the said Act and rule 36A of the Tamil Nadu Minor Mineral Concession Rules, 1959. This action is only a recovery proceedings for collecting the necessary fee and penalty from the concerned person to make the loss created by him to the addition of exchequer.

- (d) The authorities authorized under section 22 of the said Act, namely the Police Personnel not below the rank of Inspector of Police have to make complaint in writing to the Court of competent jurisdiction by way of an affidavit along with necessary documents and fees for any offence punishable under the said Act in respect of cases falling within their jurisdiction.
- (e) The authorities authorized under section 22 of the said Act, namely the District Forest Officers have to make complaint in writing to the Court of competent jurisdiction by way of an affidavit along with necessary documents and fees for any offence punishable under the said Act in respect of cases falling within their jurisdiction.

- C. Directions to the authorities of Revenue and Forest Departments who have been delegated with powers for compounding the offences committed under section 23-A of the Mines and Minerals (Development and Regulation) Act, 1957 and rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 (Compounding Powers)

Officials empowered to perform under section 23-A of the Act,

1957:

- (i) As per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 inserted vide G.O.(Ms).No.166, Industries Department, dated 16.06.1994 and subsequent amendments made thereof, whenever any person contravenes the provisions of sub-sections (1) and (1-A) of section 4 of the said Act in any land, enhanced seigniorage fee upto a maximum of fifteen times the normal rate subject to a minimum of twenty five thousand rupees shall be charged and recovered from that person by the District Collector or the District Forest Officers as the case may be or in the alternative, he shall be liable to be punished as provided in sub-section (1) of section 21 of the said Act.

- (ii) As per the proviso to rule 36-A(1) of the Tamil Nadu Minor Mineral Concession Rules, 1959 inserted vide G.O.(Ms).No.3, Industries

Department, dated 02.01.1998, in respect of minor minerals, namely, building and road construction stones including gravel, ordinary sand, earth and turf, ordinary clay including silt, brick and tile clay, the powers and duties exercisable and dischargeable by the District Collector under this sub-rule shall be exercisable and dischargeable by the Revenue District Officer concerned within their respective jurisdiction.

- (iii) In G.O.(Ms).No.4, Industries (MMC.1) Department, dated 02.01.1998, orders were issued by the Government directing that the powers exercisable by the State Government under sub-section (5) of section 21 of the said Act shall be exercisable also by the Revenue Divisional Officers concerned in respect of cases falling within their jurisdiction. Provided that the above powers shall be exercisable by the Revenue Divisional Officers only in respect of minor minerals, namely, building and road construction stones including gravel, ordinary sand, earth and turf, ordinary clay including silt, brick and tile clay.

Directions to the Compounding authorities:

- (a) After receipt of reports from the enforcing officials concerned on the seizure of vehicles made by them, the District Collector who has been delegated with powers under section 23-A of the said Act could pass orders for compounding the offences committed in respect of Granite under rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 and compounding orders could be made for major minerals in respect of the offence committed under section 21(5) of the said Act.
- (b) After receipt of reports from the enforcing officials on the seizure of vehicles, tools, etc. involved in illegal mining / illegal transport of minerals, the Revenue Divisional Officers/Sub-Collectors who have been delegated with powers under section 23-A of the said Act and rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 could pass orders for compounding the offences committed in respect of all minor minerals except Granite.
- (c) As per section 21(4-A) of the said Act, seized materials are liable to be confiscated by an order of the Court competent to take cognizance of the offence under section 21(1) of the said Act and the seized materials are to be disposed of in accordance with directions of such Court.
- (d) The Hon'ble Division Bench of Madurai Bench of Madras High Court by the order dated 09.09.2019 in Review Application (MD) Nos. 80 to 82 of 2019 has held that what is permissible to the Revenue Officials, namely the officer authorised, is only the seizure and not confiscation or disposal of such materials. The Hon'ble Court has further held that while exercising the powers of compounding or making complaint to the Court, the officer authorised cannot release

the vehicle or the other materials seized. The Hon'ble Court has also held that the question of release or confiscation rest with the Court only. The Compounding authorities, namely, the Revenue District Officers/Sub-Collectors and the District Collectors have not been vested with powers under the said Act for release of seized vehicles, tools, minerals, etc. and therefore, no orders shall be passed by the compounding authorities for release of them. But they can collect the compounding fee and penalty as per the orders of penalty as it would make the loss good in favour of the Government. In other words, the individual makes compensation to the Government for the loss made by him by way of illegal quarrying / mining.

8. The District Collectors are directed to strictly comply with the above directions and send periodical reports to Government and Director of Geology and Mining.

(BY ORDER OF THE GOVERNOR)

N. MURUGANANDAM
PRINCIPAL SECRETARY TO GOVERNMENT

To

All the District Collectors,
All the District Forest Officers,
All the District Superintendent of Police,
The Additional Chief Secretary to Government,
Revenue Department, Chennai - 600 009.
The Additional Chief Secretary to Government,
Home, Prohibition & Excercise Department, Chennai - 600 009.
The Principal Secretary to Government,
Environment and Forest Department, Chennai - 600 009.
The Director of Geology and Mining, Guindy, Chennai - 600 032.

Copy to:

O/o. Hon'ble Minister (Law, Courts and Prisons), Chennai - 600 009.
The Law Department, Chennai - 600 009.
All the sections in the mining wing of Industries Department,
Chennai - 600 009.
Industries (OP II) Department, Chennai - 600 009
SF/SCs.

// Forwarded By Order //

J. Chandrasekhar
SECTION OFFICER